

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 295/2023

IN THE MATTER OF:

Dimpal Kumar

.... Applicant

Versus

State of Punjab & Ors.

.... Respondents

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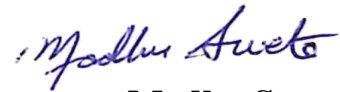
NDOH- 25.10.2024

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RESPONDENT NO.4

THROUGH



**Madhu Sweta
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**Place: New Delhi
Date: 15.10.2024**

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.295 OF 2023

IN THE MATTER OF:

Dimpal Kumar ...Applicant

Versus

State of Punjab & Ors. ...Respondents

REPLY ON BEHALF OF RESPONDENT NO.4/NHAI

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed by the Answering Respondent/NHAI in compliance with the Order dated 23.07.2024 passed by this Hon'ble Tribunal. This Hon'ble Tribunal vide Order dated 23.07.2024 has observed as under:

"8 Learned Counsel for the applicant has submitted that another source of pollution is road dust and vehicles and for which action was initiated against NHAI and the Municipal Council, Mandi Gobindgarh and in this regard, he has referred to Annexure-G (page 779) and has submitted that they are also required to be heard in the matter. Hence, we implead the following as respondents in the matter:

*Respondent No.4: Project Director, National Highway Authority,
16, Prem Nagar, Ambala City.*

*Respondent No.5: Executive Officer, Municipal Council, Mandi
Gobindgarh."*

2. It is pertinent to mention here that the Answering Respondent received the Notice along with OA No.295/2023 vide email dated 31.07.2024. However, an incomplete OA has been served upon the Answering Respondent. Thus, the Answering Respondent humbly prays before this



Hon'ble Tribunal that a complete set of the present OA be supplied to the Answering Respondent by the Applicant.

3. That a perusal of the Order dated 23.07.2024 makes it clear that the Answering Respondent has been impleaded in the present OA due to the submission of the Applicant that action was initiated against the Answering Respondent and the Municipal Council, Mandi by Punjab Pollution Control Board ("PPCB") vide letter dated 13.02.2024 (Annexure G/ Pg.779) on account of pollution due to road dust and vehicles.
4. It is submitted that the Answering Respondent has been wrongly impleaded before this Hon'ble Tribunal as detailed in the following factual matrix-
 - 4.1. On 03.09.2021, the Answering Respondent and M/s Ceigall India Ltd. ("Contractor") entered into a Contract Agreement for executing the balance BC overlay works between km 96 to km 387.100 (Balance stretches in Punjab and Haryana Sections) on NH-1 in the State of Punjab and Haryana. True copy of the Contract Agreement is annexed herewith and marked as **Annexure R-4/1**.
 - 4.2. On 18.04.2022, PPCB issued a Show Cause Notice upon the Answering Respondent and the Contractor for violation of the provisions of Air (Prevention & Control of Pollution) Act, 1981. True copy of the Notice issued dated 18.04.2022 issued by PPCB is annexed herewith and marked as **Annexure R-4/2**.
 - 4.3. On 02.05.2022, the Answering Respondent replied to the Show Cause Notice clarifying that there is no violation by them as:
 - a. The Contractor has been using cold milling techniques with the latest machinery of 'Wirtgen' which does not emit any dust while milling. The machine is designed with inbuilt features of controlling the dust pollution during its working.



- b. The Contractor has been regularly implementing methods i.e. water sprinkling tankers and dust sucker machines to minimize dust, gaseous and other airborne emissions.
- c. The Contractor has installed the Hot mix plant at Kohara Village after obtaining the permission from the Board to install and operate.

Furthermore, NHAI has appointed M/s L.N Malviya Infra Projects Ltd as Independent Engineer ('IE') for monitoring the construction work of the Project. The IE is regularly monitoring the measures taken by the construction agency and has been instructed to monitor the same vigilantly so that construction work is executed strictly following the instruction of Pollution Control Authorities. True copy of the letter dated 02.05.2022 is annexed herewith and marked as **Annexure R-4/3**.

- 4.4. On 30.05.2022, the Answering Respondent pointed out to the Executive Officer, Municipal Council, Mandi Gobindgarh ("MC") towards the unauthorized dumping zone made by them at various locations in NHAI ROW on the project highway. The Answering Respondent requested the MC, Mandi Gobindgarh to look into the matter and ensure removal of said dumping zones all along the highway on immediate basis. True copy of the Answering Respondent's letter dated 30.05.2022 is annexed herewith and marked as **Annexure R-4/4**.
- 4.5. Thereafter, various letters were sent by Answering Respondent requesting the MC, Mandi Gobindgarh for removal of dumping zones within the NHAI ROW as the routine maintenance work being carried out by O&M contractor is getting hindered due to garbage dumping zones. However, no action was taken by the MC, Mandi Gobindgarh. Reference is made to various letters dated 31.08.2022, 28.09.2022, 14.09.2023, 20.02.2024,



22.02.2024 in this regard, true copies of which are annexed herewith and marked as **Annexure R-4/5 (Colly)**.

- 4.6. On 12.01.2024, the PPCB once again issued a Show Cause Notice upon NHAI, PWD, PSIEC and MC, Mandi Gobindgarh. The PPCN observed that the roads in Mandi Gobindgarh are in a state of severe despair and deterioration particularly the major thoroughfares. Frequent movement and parking of heavy vehicles along NH-44 are significant contributors to air pollution in the surrounding areas. Major roads are experiencing severe vehicle congestion, primarily caused by the irregular traffic flow of commercial vehicles including HCV and LCV. No sprinkling of treated wastewater of STP Mandi Gobindgarh was observed and there is lack of designated parking spaces for heavy vehicles.

The PPCB afforded an opportunity to show cause in person before the Chairman of the Board on 19.01.2024 to explain, as to why proposed action under provisions of Air (Prevention & Control of Pollution) Act, 1981 should not be taken. True copy of letter dated 12.01.2024 is annexed herewith and marked as **Annexure R-4/6**.

- 4.7. On 17.01.2024, the Answering Respondent replied to the aforesaid Show Cause Notice regarding the issues related to air pollution and dust emission on the service road section of NH-44 falling in Mandi Gobindgarh, as stated below-

- a. The road repair and maintenance work on the project highway, particularly in Mandi Gobindgarh, has been executed with the latest technology and machines as per the specification of IRC and MoRTH.
- b. A dedicated full time dust vacuum sweeping machine is deployed for regular road cleaning, ensuring minimal dust emission.



- c. Significant plantation drives have been undertaken with the planting of over 60000 nos plants including 2500 plants in Mandi Gobindgarh.
- d. The issue of truck parking, predominantly in the industrial area adjacent to the service road, falls under the jurisdiction of local bodies of the State Govt.
- e. A comprehensive response to the show cause notice dated 18.04.2022 has been submitted by NHAI (letter dated 02.05.2022) and which included the actions taken in adherence to the standards set by Pollution Control Authorities/ Environmental regulations.

Thus, in view of the above, it is evident that the Answering Respondent has duly complied with the directions issued by PPCB from time to time as also evident from the photographs enclosed with the letter. True copy of letter dated 17.01.2024 is annexed herewith and marked as **Annexure R-4/7**.

- 4.8. On 19.01.2024, the Authorities appeared before the Chairman of the Board, PPCB and submitted their respective replies to the Show Cause Notice.
- 4.9. On 13.02.2024, the hearing was held with the parties and thereafter the Chairman of the Board, PPCB decided as under:
 - a. NHAI shall comply with C&D waste rules in true letter & spirit and shall shift the entire waste stored along with National Highway, passing through Mandi Gobindgarh and Khanna to the designated site, within 15 days and submit report at Regional Office, Fatehgarh Sahib.
 - b. NHAI shall remove the loose earth from both sides of National Highway, passing through Mandi Gobindgarh & Khanna within 15



days and shall use sprinkling of treated wastewater atleast two times per day to suppress the dust emissions.

- c. NHAI shall plant suitable varieties of plants along both sides of the National Highway within three months and shall pursue the matter with District Administration to stop the illegal parking of vehicles along the National Highway. NHAI shall also pursue the matter of over loaded vehicles with District Administration.
- d. NHAI shall ensure that there is no littering of any type of solid waste along the National Highway and shall direct the food courts especially near the toll plazas to provide appropriate bins for storing their waste and dispose off the same in environmentally sound manner.
- e. NHAI and Municipal Council, Mandi Gobindgarh shall carryout the repair work/black topping/ removal of potholes, wherever required within one month.
- f. Municipal Council, Mandi Gobindgarh shall carryout the sprinkling of treated wastewater from STP of capacity 25 MLD atleast twice a day to suppress the dust emissions from the roads in its jurisdiction and shall maintain the logbook.
- g. Municipal Council, Mandi Gobindgarh shall provide GPS system over its tankers used/to be used to spray treated wastewater and shall share the link with the Environmental Engineer, Regional Officer, Fatehgarh Sahib, so as to monitor the movement of the same.
- h. Environmental Engineer, Regional Office, Fatehgarh Sahib shall check the logbooks maintained by the tankers used for sprinkling of



wastewater treated in Mandi Gobindgarh STP of capacity 24 MLD over the roads and shall submit its report within 15 days.

- i. Environmental Engineer, Regional Office, Fatehgarh Sahib and MC, Mandi Gobindgarh shall conduct a survey of the roads of Mandi Gobindgarh regarding maintenance of the roads and shall submit the report along with recommendations within one month.
- j. Municipal Council, Mandi Gobindgarh shall ensure that there is no littering & burning of any type of solid waste in its jurisdiction.
- k. The Executive Engineer, Construction Division, PWD B&R Sirhind and Executive Engineer-II, PSIEC, Sector 17, Chandigarh be given another opportunity of personal hearing before the Chairman of the Board shall be given.

True copy of letter dated 13.02.2024 is annexed herewith and marked as **Annexure R-4/8**.

- 4.10. On 29.02.2024, the Answering Respondent conveyed to the Environmental Engineer, Regional Office, PPCB, Fatehgarh Sahib regarding the directions issued by PPCB on 13.02.2024 and its compliance as under-
- a. The Construction and Demolition wastes are removed expeditiously by the Contractors to a suitable location away from the NH-land. The Contractors have been directed to strictly ensure compliance of the norms of the Pollution Control Board and applicable law(s) and to take appropriate dust mitigation measures at site to curb air pollution.
 - b. The Contractors deployed by NHAI are directed to remove the dust (loose earth) from NH-44 ROW. A dedicated team along with vacuum sweeping machine are deployed for regular road cleaning works to



ensure dust emissions especially in Mandi Gobindgarh to Khanna section of the project highway. The Sprinkling of water through tankers has also been done.

- c. Significant plantation drives have been undertaken along the Project Highway. The contractor has been directed for casualty replacement of plants as and when observed. In so far as the parking of vehicles is concerned, the Answering Respondent stated that it has already taken up the matter with MC, Mandi Gobindgarh on several occasions, however no action has been taken.
- d. No littering activities are carried over the NH-land by NHAI. The same is dumped by the local miscreants and unauthorized vendors over NH-land and the matter has also been taken up with the MC, Mandi Gobindgarh, however, no action has been taken.
- e. NHAI has undertaken BC overlay works to ensure smooth riding quality for the safety of road users and the same has been completed. Rectification of potholes is a regular process and is rectified by the O&M Contractor as and when observed.

A perusal of the letter dated 29.02.2024 makes it abundantly clear that the Answering Respondent has duly complied with the directions issued by the Chairman of the Board, PPCB. True copy of the Answering Respondent's letter dated 29.02.2024 is annexed herewith and marked as **Annexure R-4/9**.

- 4.11. On 29.02.2024, the Answering Respondent once again requested the MC, Mandi Gobindgarh regarding the removal of dumping sites from ROW of NH land alongwith cleaning of municipal solid wastes dumped by the vehicle. The Answering Respondent requested the MC, Mandi Gobindgarh



to refrain from dumping any more waste over NH land. Thereafter, a reminder dated 01.10.2024 was also issued to MC, Mandi Gobindgarh. True copy of the letters dated 29.02.2024 and 01.10.2024 is annexed herewith and marked as **Annexure R-4/10 (Colly)**.

5. It is submitted that the aforesaid submissions substantiates that the Answering Respondent has time and again complied with the directions issued by the PPCB for ensuring to control the Air Pollution and the protection of environment. However, the Municipal Council, Mandi Gobindgarh has failed to take any action in so far as the removal of dumping site from the ROW of NH land despite several requests made by the Answering Respondent.
6. The Answering Respondent further reserves its right to file additional reply/objection, if required, with the permission of the Hon'ble Tribunal.
7. It is, therefore, Most Respectfully submitted that the Answering Respondent has wrongly been impleaded as a party to the present proceedings and hence, should be deleted from the Array of Parties in the present original application.

THROUGH

M. S. Singhania

Singhania & Partners LLP
Solicitors & Advocates

P-24, Green Park Extension
New Delhi-110016

Dated: 11.10.2024

Place: New Delhi

RESPONDENT NO.4

Ambala



BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.295 OF 2023

IN THE MATTER OF:

Dimpal Kumar

...Applicant

Versus

State of Punjab & Ors.

...Respondents

AFFIDAVIT

I, Aashim Bansal S/o Sh. Madan Bansal aged about 34 years, working as Project Director at National Highways Authority of India, having office at PIU-Ambala, 16, Prem Nagar, Ambala City-134003, Haryana, do hereby on solemn affirmation state and submit as under:

1. I say that I am the authorized representative of the Respondent No.4 abovenamed and as such am conversant with the facts and circumstances of the present reply. I have been duly authorized by the Respondent No.4 to initiate and pursue the present proceedings for and on behalf of the Respondent No.4 and hence, I am competent to swear the present affidavit on the basis of the records being maintained by the Respondent No.4 in the ordinary course of its business.
2. I say that the accompanying reply to the original application has been drafted by my counsel on my instructions and I have read and understood the contents of the same. The contents of the reply are true and correct, which are reiterated herein and are not being repeated for the sake of brevity.



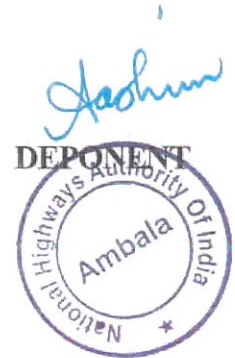
15 OCT 2024

- 3. I say that the annexures filed along with the present reply are true copies of their respective originals.



VERIFICATION:

Verified at Ambala on this ___ day of October, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is wrong and nothing material has concealed there from.



ATTESTED
ved
NOTARY PUBLIC
AMBALA CITY (Haryana)

EXECUTED & ENTERED AT
Serial No. 1058
DATE 15/10/24

15 OCT 2024

849



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Haryana Government



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Judicial

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Penalty : ₹ 0

(Rs. Zero Only)

Seller / First Party Detail

Name: National Highways Authority of India

Plot/Floor : Bays35/38

Sector/Ward : 4

LandMark : 0

Village : Panchkula

District : Panchkula

State : Haryana

Phone : 82*****80

**Buyer / Second Party Detail**

Name : Ceigall India Limited

Plot/Floor : A898

Sector/Ward : 0

LandMark : Tagore nagar

Village : Ludhiana

District : Ludhiana

State : Punjab

Phone : 82*****03

Purpose : AGREEMENT

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://ceigall.in>

CONTRACT AGREEMENT

This agreement made on 3rd September, 2021 between the **National Highways Authority of India**, acting through RO, Chandigarh (hereinafter called "the Employer" of the one part)

And

M/s Ceigall India Limited, #A-898, Tagore Nagar, Ludhiana, (Punjab) 141001, (India) (hereinafter called "the Contractor") of the other part.

AND WHEREAS the Employer invited bids from eligible bidders for the execution of certain work, viz "Six Laning of Panipat-Jalandhar section of NH-1 from Km 96 to 387.100 in the State of Haryana and Punjab to be executed as BOT (Toll) on DBFO Pattern under NHDP Phase-V – **Balance BC overlay works between km. 96 to km 387.100 (Balance stretches in Punjab and Haryana Sections) (2nd Call).**"

AND WHEREAS pursuant to the bid submitted by the Contractor on 21.05.2021 (here in after referred to as the "BID" or "OFFER") for the execution of works, the Employer by his letter of acceptance no. NHAI/RO/CHD/11011/PD-AMB/Pani-Jal/NH-1/RFP/333-1633 dated 28.06.2021 accepted the offer submitted by the Contractor for the execution and completion of such works and remedying of any defects thereon, on terms and conditions in accordance with the documents listed in para 2 below.

AND WHEREAS the Contractor by a deed of undertaking dated 03.09.2021 has agreed to abide by all the terms of the bid, including but not limited to the amount quoted for the execution of Contract, as stated in the bid, and also to comply with such terms and conditions as may be required from time to time.

AND WHEREAS the contractor has agreed to undertake such works and has furnished a performance security pursuant to clause 33 of the instructions to bidders (Section-I).

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this agreement words and expressions shall have the same meaning as are respectively assigned to them in the conditions of contract hereinafter referred to;
2. The following documents shall be deemed to form and be read and construed as part of this agreement viz.
 - (a) Agreement,
 - (b) Letter of Acceptance
 - (c) Contractor's Bid, including Financial Bid Form.
 - (d) Contract Data,
 - (e) Conditions of Contract
 - (f) Technical Specifications,
 - (g) Drawings, if any
 - (h) Implementation Manual and Maintenance Intervention Level
 - (i) Scope of Work
 - (j) Bill of Quantities, and
 - (k) Any other document listed in the Contract Data.
3. The foregoing documents shall be construed as complementary and mutually explanatory one with another. Should any ambiguity or discrepancy be noted then the order of precedence of these documents shall be subject to the order as listed above and interpreted in the above order of priority.
4. In consideration of the payments to be made by the Employer to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the Employer to execute and complete the works and remedy any defects therein in conformity in all respects with the provisions of the contract.
5. The employer hereby covenants to pay the contractor in consideration of the execution and completion of the works and remedying of defects therein, the contract price or such other sum as may become payable under the provisions of the contract at the times and in the manner prescribed by the contract.

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IN WITNESS WHEREOF the parties here to have caused this agreement to be executed the day and year above written. Signed, sealed and delivered by the said Employer through his Authorized Representative and the said Contractor through his Power of Attorney holder.

For and on behalf of :

For and on behalf of:

National Highways Authority of India

M/s Ceigall India Limited

[Handwritten Signature]
31/09/21

[Handwritten Signature]
(Jeetendra Kumar Singh)
Authorized Signatory
03/09/21

(R.P. Singh)
Regional Officer, Chandigarh

M/s Ceigall India Limited,
#A-898, Tagore Nagar
Ludhiana – 141001,
(Punjab)

National Highways Authority of India
Regional Office, Chandigarh
Bays no. 35-38, 1st Floor, Sector-4
Panchkula-134112

WITNESS:

WITNESS:

1. Signature:

1. Signature:

[Handwritten Signature]
03/09/21

[Handwritten Signature]

Name:

Name:

Address:

Address:

Gautam Vishal
General Manager (Tech.)
National Highways Authority of India
Regional Office - Chandigarh

Piyush welson
Jalandhar, Punjab.

2. Signature:

2. Signature:

[Handwritten Signature]

Anil Srivastava

Name:

Name:

Address:

Address:

CHIRAG MITTAL
General Manager (Tech)
National Highway Authority of India
Regional Office-Chandigarh

Anil Srivastava
Jalandhar, Punjab.

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(SECTION-VII) TECHNICAL SPECIFICATIONS

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TECHNICAL SPECIFICATIONS

1. PREAMBLE:

The Technical Specifications contained herein shall be read in conjunction with the other Bidding Documents as specified.

2. GENERAL REQUIREMENTS

The Technical Specifications in accordance with which the entire work described hereinafter shall be executed and completed by the Contractor shall comprise of the following:

3. PART – I – GENERAL TECHNICAL SPECIFICATIONS

3.1.1 The General Technical Specifications shall be the “SPECIFICATIONS FOR ROAD AND BRIDGE WORKS” (FIFTH REVISION, 2013) issued by the Ministry of Road Transport & Highways, Government of India and published by the Indian Roads Congress, hereinafter referred to as MORT&H Specifications.

PART – II – SUPPLEMENTARY TECHNICAL SPECIFICATIONS

When an Amended/Modified/Added Clause supersedes a Clause or part thereof in the said Specifications, then any reference to the superseded clause shall be deemed to refer to the Amended/Modified/Added Clause or part thereof.

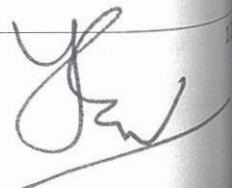
In so far Amended/Modified/Added Clause may come in conflict or be inconsistent with any of the provisions of the MoRTH Specifications under reference, the Amended/Modified/Added clause and the additional specifications shall always prevail.

7.2.2 In the absence of any definite provisions on any particular issue in the aforesaid Specifications, reference may be made to the latest codes and specifications of IRC and BIS in that order, where even these are silent, the construction and completion of the works shall conform to sound engineering practice as approved by the Engineer and, in case of any dispute arising out of the interpretation of the above, the decision of the Engineer shall be final and binding on the Contractor.

7.2.3 the Authority/Client shall get the 3rd party quality audit of Bituminous work from any nearest reputed government technical institute for its gradation, bitumen content and thickness for every km. and construction agency shall bear the cost of these tests.

4. AMENDMENTS/MODIFICATIONS/ADDITIONS TO EXISTING CLAUSES OF GENERAL TECHNICAL SPECIFICATIONS

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SECTION 100 – GENERAL

Clause 102 Definitions:

The following abbreviation shall be added in this Clause: “MoRTH” – Ministry of Road Transport and Highways, Govt. of India “NHAI” – National Highways Authority of India.

Clause 106 Construction Equipment:

Clause 106 (a) DELETED

Add Sr. No. (g)

“The Contractor shall furnish to the engineer the detailed technical literature and other relevant documents regarding the performance of material/equipment to Engineer for approval prior to its purchase or mobilization on site.”

Clause 107 Contract Drawings:

Clause 107.3 Deleted this Sub-Clause entirely.

Clause 108.4 The clause shall be read as follows:

“Identification of material and equipment to be brought at sites shall be the responsibility of the Contractor. Materials procured from approved suppliers and any source identified by the Contractor and to be used in Works must comply with the requirements of quality as stipulated in the Technical Specification for particular item of work”.

Clause 109 Setting Out:

Clause 109.10 Add new sub-clause

“Before carrying out testing and commissioning work the Contractor shall submit to the Engineer for the approval a programme and methodology for the calibration of all testing and commissioning equipment to be used on testing and commissioning works. The Contractor will maintain calibration records for all such equipment in his site office, available at all times for inspection by the Engineer.

Clause 110 Public Utilities:

Clause 110.1 Revise the clause as under:

Existing services like water pipes, sewers, oil pipelines, cables, gas ducts etc. owned by various authorities including Public Undertaking and Local Authorities shall be checked and located by the Contractor prior to commencement of work.

Clause 110.2 Revise the clause as under:

The Contractor's programme must take into account the period of notice and duration of diversionary works of each body as existing at site. The Contractor must also allow for any effect or these services and alterations upon the Works and for arranging regular meetings with the various bodies at the commencement of the Contract and throughout the period of the Works in order to maintain the required coordination. During the period of the Works, the contractor shall have no objection if the public utility bodies and their decisions in the execution of their proposal in terms of programme and construction. Provided that, in the opinion of the Engineer, the Contractor has received reasonable notice thereof before the relevant alterations are put in hand.

Clause 111 Precautions for Safeguarding the Environment:

Clause 111.1 General

Add the following after the first paragraph:

On completion of the Works, all areas disturbed by the Contractor's construction activities shall be restored in their original condition, or as may be acceptable to the Engineer. The cost of this work shall be deemed to be included in the rates generally.

Clause 111.4 DELETED

Clause 111.5 DELETED

Clause 111.6 Substances Hazardous to Health

Add the following after the first paragraph as follows:

"The use of any herbicide or other toxic chemical shall be strictly in accordance with the manufacture's instructions. The Engineer shall be given at least 6 working days notice of the proposed use of any herbicide.

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MINISTRY OF ROAD TRANSPORT & HIGHWAYS**SPECIFICATIONS FOR ROAD AND BRIDGE WORKS**

(Fifth Revision)

**Published By the Indian Roads Congress,
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General

111 PRECAUTIONS FOR SAFEGUARDING THE ENVIRONMENT**111.1 General**

The Contractor shall take all precautions for safeguarding the environment during the course of the construction of the works. He shall abide by all laws, rules and regulations in force governing pollution and environmental protection that are applicable in the area where the works are situated.

111.2 Borrow Pits for Embankment Construction

Borrow pits shall be selected only after testing the suitability of materials for use in construction and shall not normally be dug in the right-of-way of the road. The stipulations in Section 305.2.2 shall govern. The borrow pits shall not be left in a condition likely to cause hazard to human and animal life. The Contractor shall seek prior approval from the concerned authorities for operating the borrow pits.

111.3 Quarry Operations

The Contractor shall obtain materials from quarries only after obtaining the consent of the Mining Department or other concerned authorities. The quarry operations shall be undertaken within the purview of the rules and regulations in force.

111.4 Control of Soil Erosion, Sedimentation and Water Pollution

The Contractor shall carry out the works in such a manner that soil erosion is fully controlled, and sedimentation and pollution of natural water courses, ponds, tanks and reservoirs is avoided. The stipulations in Clause 306 shall govern.

111.5 Pollution from Plants and Batching Plants

Stone crushing and screening plants, Bituminous hot-mix plants, concrete batching plants etc. shall be located sufficiently away from habitation, agricultural operations or industrial establishments. The locations shall be as permissible under the laws governed by local bodies/ administration of the area. The Contractor shall take every precaution to reduce the levels of noise, vibration, dust and emissions from his plants and shall be fully responsible for any claims or damages caused to the owners of property, fields and residences in the vicinity and violation of pollution control norms, if any.

111.6 Substances Hazardous to Health

The Contractor shall not use or generate any materials in the works which are hazardous to

the health of persons, animals or vegetation. Where it is necessary to use some substances which can cause injury to the health of workers, the Contractor shall provide protective clothing or appliances to his workers.

111.7 Use of Nuclear Gauges

Nuclear gauges shall be used only where permitted by the Engineer. The Contractor shall provide the Engineer with a copy of the regulations governing the safe use of nuclear gauges he intends to employ and shall abide by such regulations.

111.8 Environmental Protection

111.8.1 The Contractor must take all reasonable steps to minimize dust nuisance during the construction of the works along the haul roads and the worksites by sprinkling water at a frequency specified by the Engineer.

All existing highways and roads used by vehicles or equipments of the Contractor or any of his sub-contractors or suppliers of materials or plant, and similarly any new roads which are part of the works and which are being used by traffic, shall be kept clean and clear of all dust/mud or other extraneous materials dropped by the said vehicles. Similarly, all dust/mud or other extraneous materials from the works spreading on these highways shall be immediately cleared by the Contractor.

Clearance shall be effected immediately by sweeping and removal of debris, and all dust, mud and other debris shall be removed entirely from the road surface. Additionally, if so directed by the Engineer, the road surface shall be hosed or watered using suitable equipment.

Damages to existing road: Any structural damage and loss of riding surface caused to the existing roads by the Contractor's construction vehicles/ equipment shall be made good without any extra cost.

Compliance with the foregoing will not relieve the Contractor of any responsibility for complying with the requirements of any authority in respect of the roads used by him.

111.8.2 Air Quality

The Contractor shall devise and implements methods of working to minimize dust, gaseous and other air-borne emissions and carry out the Works in such a manner as to minimize adverse impacts on the air quality.

The Contractor shall utilize effective water sprays during delivery, manufacture, processing and handling of materials when dust is likely to be created, and to dampen stored materials during dry and windy weather. Stockpiles of friable materials shall be covered with clean

tarpaulins, with applications of sprayed water during dry and windy weather. Stockpiles of materials or debris shall be dampened prior to their movement, except where this is contrary to the Specification.

Any vehicle with open load-carrying area used for transporting potentially dust-producing material shall have properly fitting side and tail boards. Materials having the potential to produce dust shall not be loaded to a level higher than the side and tail boards and shall be covered with clean tarpaulins in good condition. The tarpaulin shall be properly secured and extend at least 300 mm over the edges of the side and tail boards.

111.8.3 Water Sources and Water Quality

The Contractor shall provide independent sources of water supply, such as bore wells, for use in the Works and for associated storage, workshop and work force compounds. Prior approval shall be obtained from the relevant State Authorities and all installations shall be in compliance with local regulations.

The Contractor shall protect all watercourses, waterways, ditches, canals, drains, lakes, reservoirs and the like from pollution as a result of the execution of the Works. All water and other liquid waste products like petroleum products and chemicals arising on the Site shall be collected and disposed of at a location on or off the Site and in a manner that shall not cause either nuisance or pollution.

The Contractor shall at all times ensure that all existing stream courses and drains within and adjacent to the Site are kept safe and free from any debris and any materials arising from the Works. The Contractor shall not discharge or deposit any matter arising from the execution of the Works into any water course except with the permission of the Engineer and the regulatory authority concerned.

111.8.4 Construction Camps

The construction camps shall conform to the State and National building regulations as applicable. The area for the storage of polluted materials shall be stored on impervious floors and shall be surrounded by impervious ditches in order to avoid spilling of polluted material to surrounding areas.

Construction camps shall be properly arranged to avoid noise pollution to the nearby habitants and to avoid contamination of water courses from wastewater drainage. To prevent such contamination, wastewater generated at the campsites shall be discharged into soak pits. Human excreta shall be treated through septic tanks prior to discharge and shall conform to directives and guidelines of the State. Water accumulated in tyres, empty vessels and containers of all nature will be regularly cleaned to avoid the related health hazards. The Contractor shall provide and maintain in a neat and sanitary condition accommodations for

the use of the employees and workers as may be necessary to comply with the requirements of Central, State, and local regulations.

Spilling of oil and bituminous products during construction and transport shall be avoided to reduce the chances of contamination of surface as well as ground water.

111.9 Occupational Health and Safety of the Workforce

The Contractor shall prepare and submit to the Engineer the Occupational Health & Safety Procedures/Practices for the workforce in all quarry sites, plant sites, work sites, camp sites, etc., in accordance with the applicable laws.

111.10 Control and Disposal of Wastes

The Contractor shall control the disposal of all forms of waste generated by the construction operations and in all associated activities. No uncontrolled deposition or dumping shall be permitted. Wastes to be so controlled shall include, but shall not be limited to, all forms of fuels and engine oils, all types of bitumen, cement, surplus aggregates, gravels, bituminous mixtures etc. The Contractor shall make specific provision for the proper disposal of these and any other waste products, conforming to local regulations and acceptable to the Engineer.

111.11 Transport of Hazardous Materials

Transport of hazardous materials, in bulk or in sealed containers, shall meet the requirements of the State regulations. Prior to ordering transport of hazardous material in bulk, the Contractor must obtain the approval of the relevant authority as well as of the Engineer. The transport of diesel, petrol, gaseous material, chemical and explosives for quarrying shall be governed by safety laws of the local authorities. Precautionary measures and conformity with regulations shall be stated in a Method Statement for the approval of the Engineer. Sealed containers of hazardous materials shall be stored in a well-ventilated room, well guarded and secured.

111.12 Emergency Response

The Contractor shall plan and provide remedial measures to be implemented in the event of occurrence of emergencies such as spillages of oil or bitumen or chemicals, fire. The Contractor shall provide the Engineer with a statement of the measures he intends to implement in the event of such an emergency, which shall include a statement of how he intends to provide personnel adequately trained to implement such measures.

111.13 Measurement for Payment

The compliance of all provisions made in this Clause 111 shall be deemed to be incidental to the work and no separate measurement or payment shall be made. The Contractor shall



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. _____
To _____

REGISTERED

Dated: _____

1. The Project Director,
National Highway Authority,
16-Prem Nagar, Ambala City
2. The Project Director,
CEIGALL India Ltd.,
A-989, Tagore Nagar,
Opp. KVM School, Ludhiana.



Info 24
all SHs
immediately
ACE-1/III/SHO
ਨਵੀ ਡਾਕ

APY

ਵਾਤਾ: ਟਿੱਪੀ:
19/2

Subject: Another opportunity of personal hearing before the Chairman of the Board for violation of the provisions of the Air Act, 1981 to The Project Director, National Highway Authority, 16-Prem Nagar, Ambala City and The Project Director, CEIGALL India Ltd., A-989, Tagore Nagar, Opp. KVM School, Ludhiana.

Whereas National Highway Authority has assigned patch work of NH-44 to Local contractors, which are setting up their temporary hot mix plants / bitumen heating plants on NH-44 itself without providing any Air Pollution Control Devices (APCDs). The matter was came up in the notice of Regional Office, Fatehgarh Sahib & the site was visited on 19/02/2020 by the officer of the Board and found as under:

1. The local contractor was found heating its bitumen through large number of drums using un-conventional fuels like coal, plastic and wood etc.
2. The local contractor was contacted and he informed that the patch work of NH-44 {Rajpura to Khanna} was assigned by the Project Director, L-17, NHA to local contractors like him.
3. He further informed that they are using the same technique of applying hot bitumen into the patches by using small temporary hot mix /bitumen heating plants along the National Highway.
4. The representatives of NHA were contacted telephonically and was advised to use cold emulsion for patch work or use hot bitumen from consented hot mix plants of the area.

And whereas, the project proponent had installed hot mix plant without obtaining prior permission from the Board and same was found not equipped with adequate and appropriate Air Pollution Control Device's and stack's. Thus, the project proponent /contractor was found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and air pollution was being caused in the area.

And whereas, the Project Director, L-17, National Highway Authority, India, Model Town, Ambala and M/s Panipat Jalandhar National Highway Tollways Pvt. Ltd., Toll Plaza, Ambala were given notices proposing to impose Environmental Compensation vide Board's letter no. 1579 dated 03/06/2020 affording an opportunity to file written reply within 15 days.

And whereas, an opportunity of personal hearing was also given before the Chairman of the Board for violations of the provisions of Air Act, 1981 on 09/06/2020, wherein it was decided as under:

1. That the concessionaire company shall submit the documentary proof regarding stoppage of construction work immediately after visit by the officers of PPCB (as contended by the company during hearing) within 3 days and RO shall verify the documents and satisfy itself. Thereafter, amount of Environmental Compensation to be imposed upon the concessionaire company will be decided accordingly.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcb2020@gmail.com, Web: www.ppcb.gov.in

2. EE, RO, FGS shall visit the site to verify the contentions of the contractor given by it during hearing and thereafter send the report to the Board alongwith recommendations.
3. National Highway Authority of India to ensure that no such type of activity shall be carried out by the contractors in future. It was made clear to the representative of NHA and contractor that in case of failure to comply as above, the Board shall feel constrained to intimate further action without further notice/opportunity.
4. NHA shall ensure that necessary dust suppression measures are always in place during repair/ construction of highway and unrepared road is not left open to traffic.

And whereas, proceedings of the personal hearing were conveyed to the Agency/ Authority as well as Environmental Engineer, Regional Office, Fatehgarh Sahib for ensuring compliance vide letter no. 1805-07 dated 30/06/2020. But, no compliance report from Agency/ Authority as well as EE, RO, FGS has been received.

And whereas, Central Pollution Control Board, New Delhi has declared Khanna as Non-Attainment city as Air Quality of area was not conforming to the ambient air quantity standards. Action Plan and Micro Action Plan for Khanna and Mandi Gobindgarh have been prepared as per the Direction of Hon'ble NGT vide its order dated 21.08.2020 In O.A. No 681/2018 to bring down the PM 10 levels within prescribed standards.

And whereas, road dust and vehicular pollution are the main contributors to air pollution as per the Action Plan of Clean Air Khanna. National Highway Authority of India is one of the key stake holder department who is to ensure that there are pothole free roads for free flow of traffic and it shall undertake black topping of National Highway from time to time.

And whereas, during visit to the area on 14/10/2021, 18/10/2021 and 22/10/2021, it was observed that road milling of National Highway - 44 is being undertaken. It was also observed that large stretches (5-10 km) of National Highway were cordoned off for road milling and re- carpeting due to which, traffic was routed through the bye lanes, thus causing huge traffic jams. Various road milling and cleaning machines were deployed for this purpose. These machines were seen generating lot of dust emissions all across the road length. High pressure air and brush machines were being used to clean road side dust on the National Highway. The road miller was extracting the top road layer and was emptying the same in the open truck thus generating dust pollution. The vehicular movement was also allowed on the milled road which was generating road dust. No water sprinklers for suppression of road dust were deployed. The huge traffic jams due to the above activity were leading to lot of vehicular pollution in the area. The whole activity of milling and re carpeting was being undertaken, keeping a blind eye on the air/ dust pollution by the concerned authorities.

And whereas, the National Highway Authority office at 16 Prem Nagar, Ambala City was contacted by the officer of RO, FGS and they informed that they have given the road milling contract to CEIGALL India Ltd, A - 898, Tagore Nagar, Opp. KVM School, Ludhiana. The office of CEIGALL India Ltd was contacted and they informed that they have got the contract for road milling from Jalandhar to Panipat which is to be completed in 10 months.

And whereas, the procedure being followed for carrying out milling & re-carpeting work on National Highway is in violation to the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and also of Action Plan prepared for Non-attainment Cities.

And whereas, the project proponent has installed hot mix plant without obtaining prior permission from the Board and same was found not equipped with adequate and appropriate Air Pollution Control Device's and stack's. Thus, the project proponent /contractor was found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and air pollution was being caused in the area.

And whereas, show cause notice for violations of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the Authorities/ Project Proponent vide no. 333-34 dated 02/02/2022 with an opportunity of personal hearing before the Chairman of the Board on 18/02/2022 at 12.15 PM. But, the hearing fixed

on 18/02/2022 could not be held due to administrative reasons and was rescheduled on 05/04/2022.

And whereas, Sh. Pulkit Makan, Site Engineer of National Highway Authority of India and Sh. Paramjit Singh, Liaison Officer of CEIGALL India Ltd. were attended the hearing. It was observed that CEIGALL India Ltd. has deputed its Liaison Officer who is non-technical and is not aware of details, which indicates non-seriousness about issue on part of the Company. Similarly, Site Engineer attended the hearing on behalf of NHAI was not aware about the back ground of the matter and could not give any satisfactory reply regarding SOPs/ mechanism in place to ensure the control of dust pollution during road repairing/extracting top layer and cleaning while re-carpeting.

And whereas, the after considering the matter, the Chairman of the Board decided that matter be re-heard after one week and both CEIGALL India Ltd. as well as NHAI be asked to depute Senior Officers/ representatives who are well conversant with the facts of the case to attend the hearing.

As such, NHAI and CEIGALL India Ltd. is requested to depute Senior Officers/ representatives who are well conversant with the facts of the case before the Chairman of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 28/04/2022 at 11.30 AM to explain their position as above, as to why the action under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 should not be taken against the Authorities, failing which, the Board shall go ahead to take action as deemed fit in the matter without giving any further notice / opportunity.

Endst. No. 1091

Sof
Environmental Engineer (ZP-2)
For & on behalf of Chairman
Dated 18-4-2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. It is requested to inform the Authorities concerned regarding date & time of hearing, get the letter delivered to the authorities through special messenger and the receipt of the same be sent to this office before to date of hearing.

ocwll
18/4/2022
Environmental Engineer (ZP-2)
For & on behalf of Chairman



सत्यमेव जयते

भारतीय राष्ट्रीय 864 मार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला

16, Prem Nagar, Ambala City-134003, Haryana

16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & piuambala@gmail.com

11176/NHAI/AMB/

265

Annexure R-4/3

27

भा.रा.प्र.प्रा.
NHAI

सड़क ही नहीं राष्ट्र का निर्माण भी



02.05.2022

To

The Chairman, Environmental Engineer (ZP-2),
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala.

Sub:- Reg. - Show Cause Notice for Violations of the provisions of the Air (Prevention & Control of Pollution) Act 1981 reg.

Ref:-

- Your letter no.1091 dated 18.04.2022
- Contractor M/s Ceigall India Ltd. Letter dated 29.04.2022

Sir,

Please refer to your letter dated 18.04.2022 under reference (i) wherein the following observations have been made:

- Milling machines generating lot of dust emissions.
- No water sprinklers for suppression of road dust
- Installation of hot mix plant without obtaining prior permission of the board

2. In this regard, it is intimated that the Contract Agreement between M/s Ceigall India Ltd and NHAI for the balance BC overlay on Panipat-Jalandhar section of NH-44, was executed on 3rd Sep 2021. As per the provisions of Contract Agreement, it has been mentioned under Section VII of Technical Specifications (Precautions for Safeguarding the Environment) read with MORTH Specifications for Road and Bridge Works clause 11.8, that 'the Contractor must take all reasonable steps to minimize dust nuisance during the construction of the work along the haul roads and the work sites by sprinkling water at frequency specified by the Engineer'.

....

Compliance with the foregoing will not relieve the Contractor of any responsibility for complying with the requirements of any authority in respect of the roads used by him.

.....

Copy of instructions relevant to the above extracts is attached herewith.

3. In compliance to the above instructions, the Contractor has used the latest techniques and machinery in the execution of the work of the repairs and maintenance of the Project Highway. Contractor vide letter dated 29.04.2022 has submitted Parawise reply to the observations raised by the Board which is as under:-

- Milling machines generating lot of generating lot of dust emissions:

The Contractor has been using cold milling techniques with the latest machinery of 'Wirtgen' which does not emit any dust while milling. This machine is the latest one and is designed and manufactured with inbuilt features of controlling the dust pollution during its working. The methodology is explained in the enclosed, Annexure-A.

Contd. 2/-

-2-

11176/NHAI/AMB/265 dated 02.05.2022

(ii) **No water sprinklers for suppression of road dust:**

The contractor has been regularly implementing methods i.e., water sprinkling tankers, and dust sucker machines to minimize dust, gaseous, and other airborne emissions. Photographs of the same are attached as Annexure-B for your ready reference.

(iii) **Installation of hot mix plant without obtaining prior permission of the Board:**

The Contractor has installed the Hot mix plant at Kohara Village and obtained the permission to install and operate from the Board. Copy of permission is attached as Annexure-C.

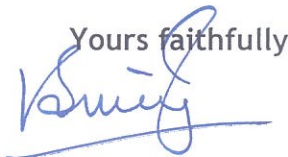
4. It is highlighted that in the first phase of construction in Oct 2021, the Contractor had planned Overlay work on stretches on continuous intervals of approximate 4-5 km length. During the execution stage, the traffic movement on Main Carriageway was to be restricted and diverted to the Service Roads. However, due to heavy vehicular movement (i.e. PCUs 80000 approx.), there had been traffic jams especially, during peak hours due to the opening of unauthorized cuts by miscreants and the vehicles plying on earthen shoulders. In order to curtail such problem, Contractor carried out the work in half widths i.e., 2-3 Km in one go and the said problem of the opening of unauthorized cuts by road users was mitigated accordingly.

5. In view of the above, Contractor has requested that they may be exonerated from the charges leveled against them through the Show Cause Notice issued to them. Contractor has assured that they are law-abiding Contractors of repute and use Industrial Standard Equipment and methodology of International Standards, and will never indulge in any practice which is detrimental to the environment.

6. It is further submitted that Authority has appointed Independent Engineer M/s L.N Malviya Infra Projects Ltd. for monitoring the construction work of the Project in regular monitoring the measures taken by the construction agency and has been instructed to monitor the same more vigilantly so that construction work is exerted strictly following the instruction of Pollution Control Authorities.

7. In view of the above, it is requested to consider the above submission since construction activity of highway projects of public interest is being carried out by following the guidelines of the Pollution Control Regulatory Body and further instruction has again been issued to Contractor for strictly adhering the same.

Yours faithfully,



General Manager (Tech) &
Project Director

Cold Milling Technology:

We use the Cold Milling Machines with Water Pump for milling of the Road surface for its replenishment. **Cold milling machines** are used to remove asphalt and concrete surfaces quickly and efficiently. In doing so, they create a level foundation with the specified width and depth that is required for paving new surface layers of uniform thickness.

In doing so, they create an even, true-to-profile base for the construction of new surface courses of uniform layer thickness. In addition, milling individual pavement layers enables the material to be reclaimed in a selective process and separated into the different mix types.

The key benefits of cold milling

Cold milling is accepted worldwide, and it is unrivalled when it comes to economic efficiency and environmental sustainability. We use **WIRTGEN Cold Milling Machine, which is a German-made machine equipped with a water pump** based on **Environmentally Friendly Machine Technology**.

WIRTGEN is a leader in innovation having unparalleled experience and expertise in milling technology as it confirms the latest standards related to Environmental Norms like Dust protection and Low Emissions, as applicable in Europe and US.

The milling is done under the spray of water to ensure no dust is released while milling

Based on our, we at WIRTGEN are continuously broadening the range of applications of our cold milling machines. As the leader in innovation, WIRTGEN can be relied on to always provide answers to challenging application requirements, frequently cooperating with customers to develop productive solutions in line with field requirements. Moreover, fuel-efficient diesel engine complies with current international exhaust emission standards. The innovative MILL ASSIST machine control system ensures optimization of machine performance and minimizes diesel consumption, CO2 emissions, pick consumption, and noise emissions.

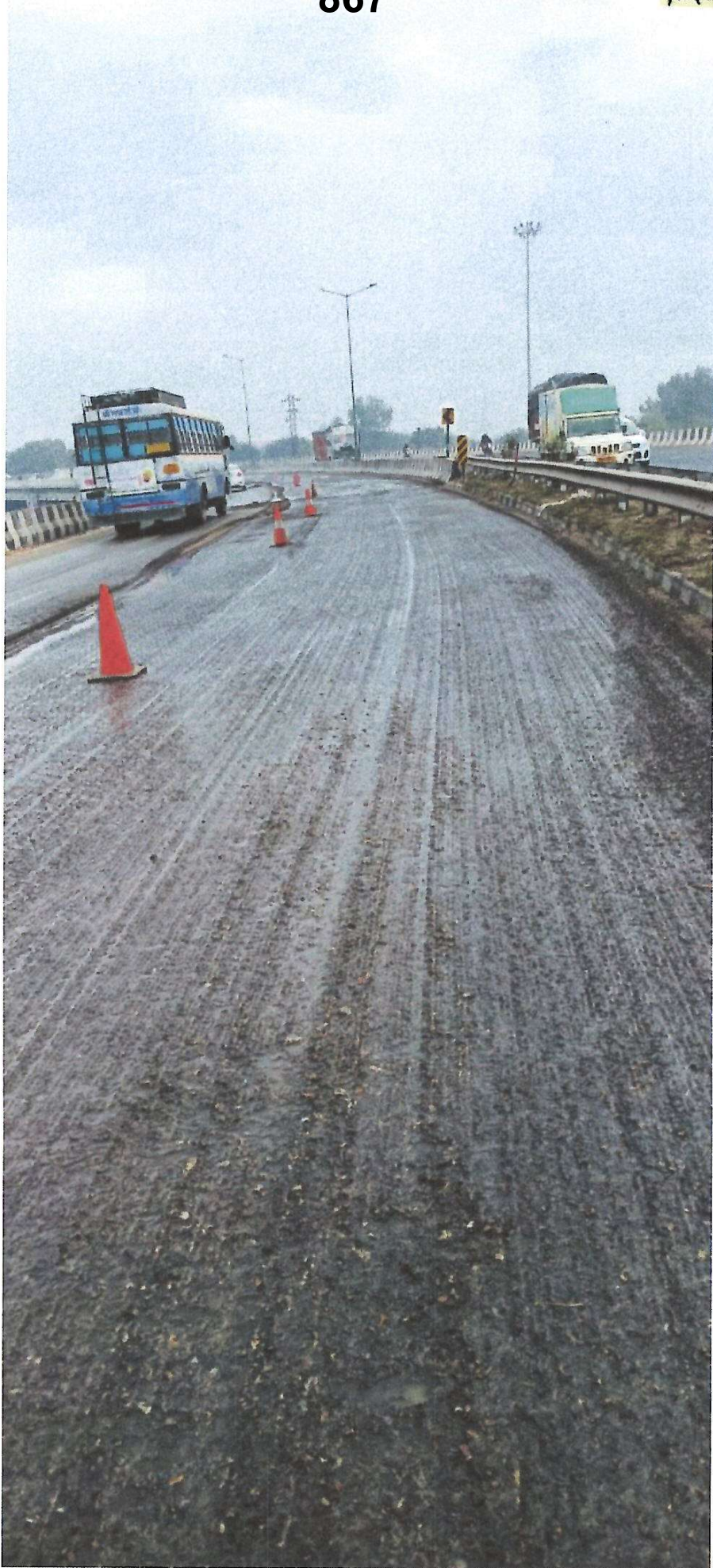
The highly effective inbuilt VCS Vacuum Cutting System further reduces dust emissions and improves the air quality in the surroundings of the milling drum housing. Effective soundproofing and the anti-vibration mounted engine ensure low noise and vibration levels.

This machine is a world leader in protecting the environment and achieving high milling performance. Its Environment-friendly Machines Technology like WIDRIVE Intelligent Machine Management System, like VCS – The Innovative Dust Extraction System, reduced Exhaust, Noise and Dust Emissions are the key features, due to which it is widely used in developed nations of Europe and US and in India, we also are adopting the same norms to ensure high efficiency coupled with the Environment Protection.

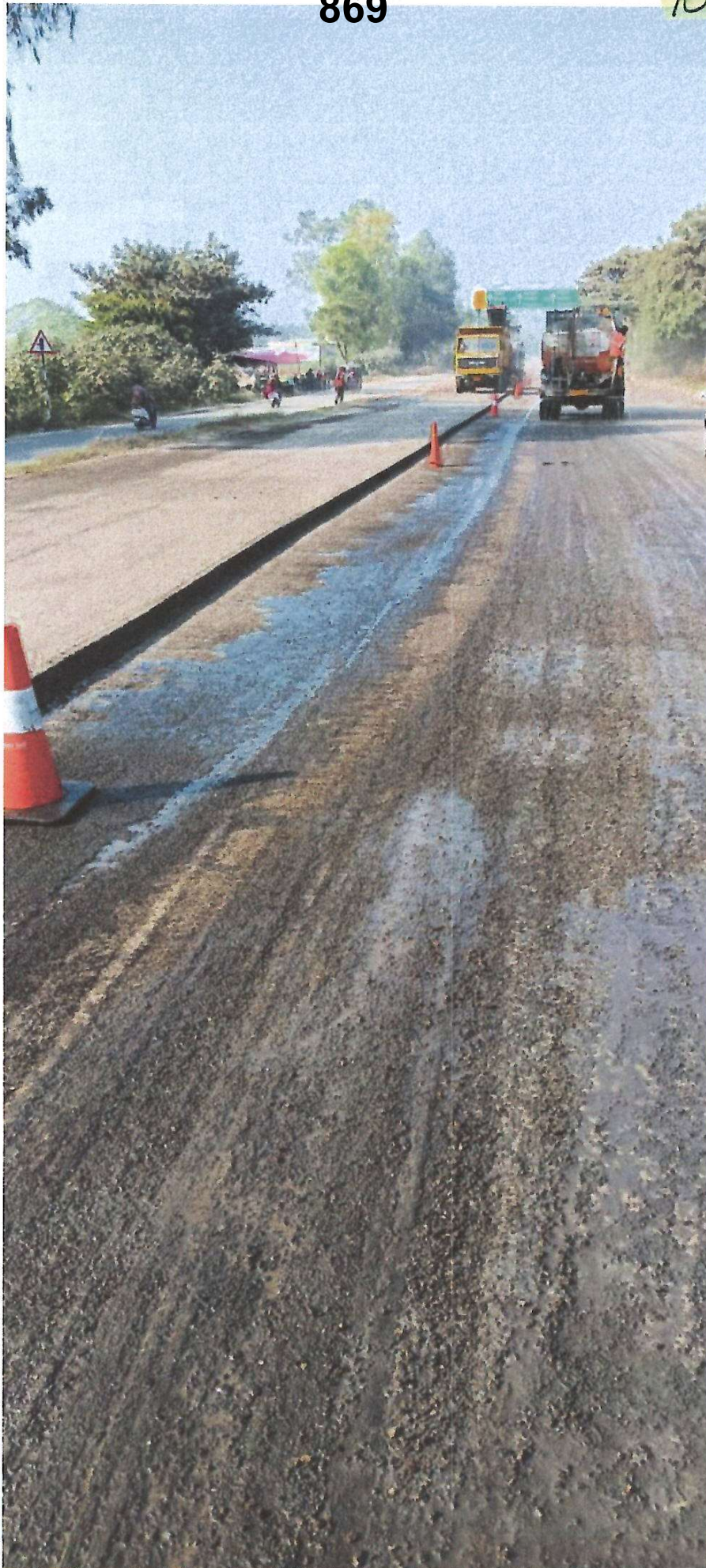
All the salient features of the WIRTGEN Cold Milling Machines are available at the net and can be studied further if needed.

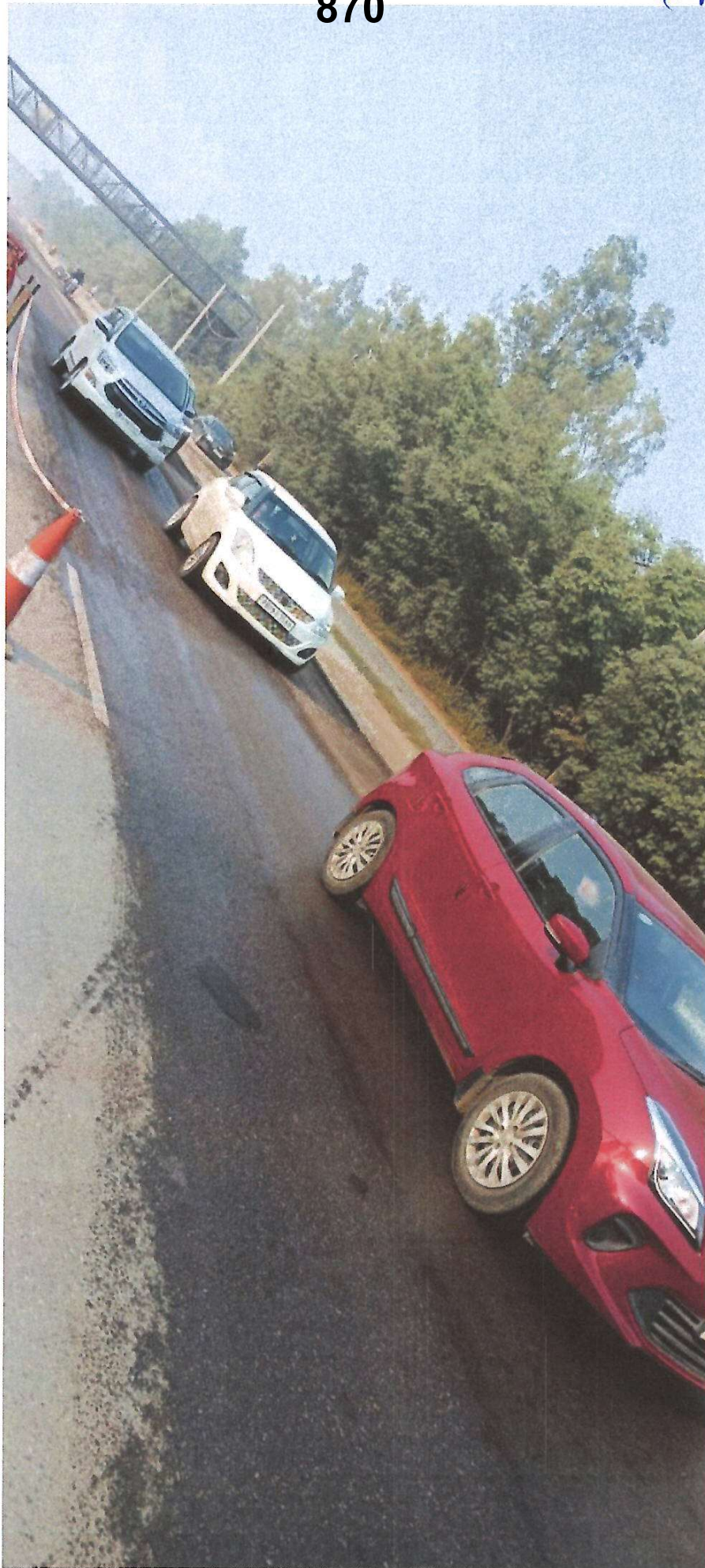
So, it is submitted in light of the above, that there shall not be an iota of doubt regarding Environmental/ Pollution issues in our technology and application in road construction at Highways.













PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R16LDH14790470		Application No : 16572933

To,
 Ramneek Sehgal
 Vill Jandiali, Kohara-sahnewal Road,
 Ludhiana, Punjab-141112

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2021/16572933
Date of issue :	08/09/2021
Date of expiry :	07/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2017/6004018 From:07/09/2017 To:30/06/2018

2. Particulars of the Industry

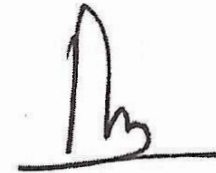
Name & Designation of the Applicant	Ramneek Sehgal, (Director)
Address of Industrial premises	Ceigall India Ltd., Vill Jandiali, Kohara-sahnewal Road,, Ludhiana East, Ludhiana I-141112
Capital Investment of the Industry	176.95 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana I



ADDITIONAL CONDITIONS:-

1. The industry shall abide by the following code of practice for hot mix plants notified by the Board vide Notification no. Admn/A-2/F.No.178/99/03 dated 26.04.1999.
2. The industry shall operate the APCD properly & effectively and shall ensure that at all the times concentration of SPM in the emission to be discharged from the stack of the APCD shall conform to the emission standards of 150 mg/Nm³ laid down by the Board vide notification no. Admn/A-2/F.No.178/99/03 dated 26.04.1999.
3. The industry shall ensure that no nuisance in any form is created in the vicinity due to its operation and in case, any complaint regarding pollution being caused by my unit is received to the Board, then, and the Board shall be at liberty to revoke / cancel this consent along with immediate closure of the unit.
4. The industry shall comply with the conditions laid down by Town & Country Planning Department, Punjab.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOW/Renewal/LDH1/2017/6004018 dated 07.09.2017 valid upto 30.06.2018 granted under Water (Prevention & Control of Pollution) Act, 1974.



08/09/2021

(Ravinder Bhatti)
Environmental Engineer

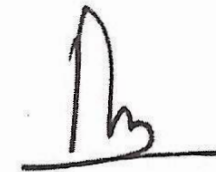
For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



08/09/2021

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R16LDH14790470

Application No : 16573140

To,

Ramneek Sehgal
Vill Jandiali, Kohara-sahnewal Road,
Ludhiana, Punjab-141112

Subject: Renewal in validity of consent to operate granted under Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2021/16573140
Date of issue :	08/09/2021
Date of expiry :	07/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDH1/2017/6004001 From:07/09/2017 To:30/06/2018

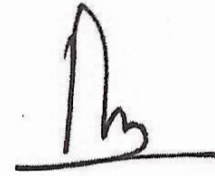
2. Particulars of the Industry

Name & Designation of the Applicant	Ramneek Sehgal, (Director)
Address of Industrial premises	Ceigall India Ltd., Vill Jandiali, Kohara-sahnewal Road,, Ludhiana East, Ludhiana I-141112
Capital Investment of the Industry	176.95 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana I

ADDITIONAL CONDITIONS:-

1. The industry shall abide by the following code of practice for hot mix plants notified by the Board vide Notification no. Admn/A-2/F.No.178/99/03 dated 26.04.1999.
2. The industry shall operate the APCD properly & effectively and shall ensure that at all the times concentration of SPM in the emission to be discharged from the stack of the APCD shall conform to the emission standards of 150 mg/Nm³ laid down by the Board vide notification no. Admn/A-2/F.No.178/99/03 dated 26.04.1999.
3. The industry shall ensure that no nuisance in any form is created in the vicinity due to its operation and in case, any complaint regarding pollution being caused by my unit is received to the Board, then, and the Board shall be at liberty to revoke / cancel this consent along with immediate closure of the unit.
4. The industry shall comply with the conditions laid down by Town & Country Planning Department, Punjab.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Renewal/LDH1/2017/6004001 dated 07.09.2017 valid upto 30.06.2018 granted under Air (Prevention & Control of Pollution) Act, 1981.



08/09/2021

(Ravinder Bhatti)
Environmental Engineer

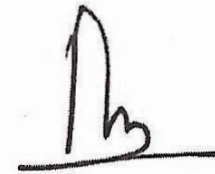
For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



08/09/2021

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R16LDH14790470 Application No : 17502140

To,
 Ramneek Sehgal
 Vill Jandiali, Kohara-sahnewal Road,
 Ludhiana, Punjab-141112

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2022/17502140
Date of issue :	17/01/2022
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2021/16572933 From:08/09/2021 To:07/03/2022

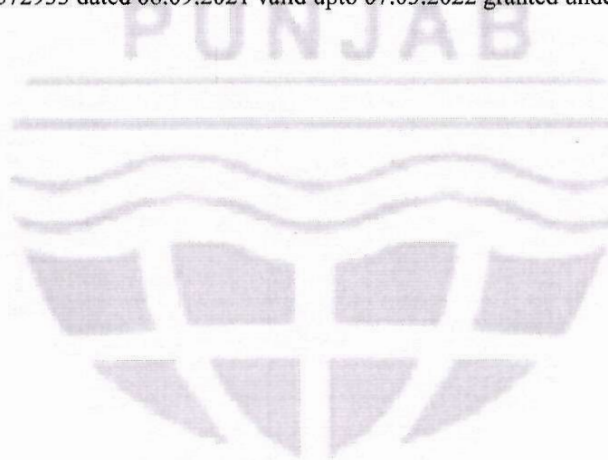
2. Particulars of the Industry

Name & Designation of the Applicant	Ramneek Sehgal, (Director)
Address of Industrial premises	Ceigall India Ltd., Vill Jandiali, Kohara-sahnewal Road,, Ludhiana East, Ludhiana I-141112
Capital Investment of the Industry	176.95 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana I

ADDITIONAL CONDITIONS: -

1. The industry shall abide by the following code of practice for hot mix plants notified by the Board vide Notification no. Admn/A2/F.No.178/99/03 dated 26.04.1999, which is reproduced as under: -
 - a. A suitable dust control system for the dryer and mixer to contain/ recycle permissible lines in the mix should be provided. It should be capable of preventing the exhaust offline dust into atmosphere from both ends of the dryer drum by creating adequate negative pressure.
 - b. The plant should have centralized control panel/cabin capable of presenting controlling/synchronizing all operations, starting from feeding of cold aggregates to the discharging of the hot mix to ensure proper mixing. It should have adequate water scrubbing mechanism to completely remove/control the dust coming out of the drier with proper provision of re-circulation system for the scrubber water.
 - c. Bitumen must be mixed with aggregate as soon as it is heated and dried and second time of lifting of the dried aggregate for proper batching should be avoided.
 - d. All roads/vehicular movement areas at site of hot mix plant should be pucca/stabilized with stone aggregate sand regular sprinkling of water been ensured so that no dust is generated with vehicular movement.
 - e. Hot mix plant must have proper stack heights for its scrubbed flue gases and bitumen heating system with proper platform and port holes as per the Punjab Pollution Control Board norms
 - f. Fine dust arrested by water scrubber and collected in their circulation water tank should be collected and fitted in a it to be covered with fresh earth. This exercise should be repeated as and when dust is removed from re-circulation tank.
 - g. The industry will maintain plantation along the periphery of the plant.
2. The industry shall operate the APCD properly & effectively and shall ensure that at all the times concentration of SPM in the emission to be discharged from the stack of the APCD shall conform to the emission standards of 150 mg/Nm³ laid down by the Board vide notification no. Admn/A-2/F.No.178/ 99/03 dated 26.04.1999.
3. The industry shall ensure that no nuisance in any form is created in the vicinity due to its operation and in case, any complaint regarding pollution being caused by my unit is received to the Board, then, and the Board shall be at liberty to revoke/cancel this consent along with immediate closure of the unit.
4. The industry shall comply with the conditions laid down by Town & Country Planning Department, Punjab.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOW/Renewal/LDH1/2021/16572933 dated 08.09.2021 valid upto 07.03.2022 granted under Water (Prevention & Control of Pollution) Act, 1974.



17/01/2022

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to collect samples of effluents/ emissions as per the norms prescribed for different types of industries.

17/01/2022

"This is computer generated document from OCMMS by PPCB"

Ceigall India Ltd., Vill Jandiali, Kohara-sahnawal Road,,Ludhiana East,Ludhiana I,141112

Page2

(Ravinder Bhatti)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)





PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R16LDH14790470

Application No : 17502231

To,

Ramneek Sehgal
Vill Jandiali, Kohara-sahnewal Road,
Ludhiana, Punjab-141112

Subject: Renewal in validity of consent to operate granted under Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2022/17502231
Date of issue :	17/01/2022
Date of expiry :	30/09/2026
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/LDH1/2021/16573140 From:08/09/2021 To:07/03/2022

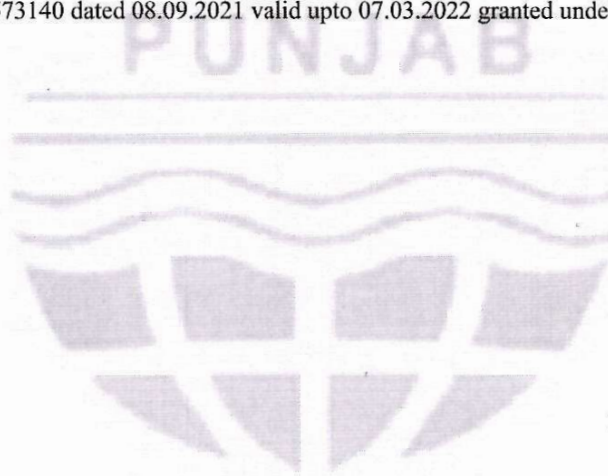
2. Particulars of the Industry

Name & Designation of the Applicant	Ramneek Sehgal, (Director)
Address of Industrial premises	Ceigall India Ltd., Vill Jandiali, Kohara-sahnewal Road, Ludhiana East, Ludhiana I-141112
Capital Investment of the Industry	176.95 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Ludhiana I

ADDITIONAL CONDITIONS: -

1. The industry shall abide by the following code of practice for hot mix plants notified by the Board vide Notification no. Admn/A2/F.No.178/99/03 dated 26.04.1999, which is reproduced as under: -
 - a. A suitable dust control system for the dryer and mixer to contain/ recycle permissible lines in the mix should be provided. It should be capable of preventing the exhaust offline dust into atmosphere from both ends of the dryer drum by creating adequate negative pressure.
 - b. The plant should have centralized control panel/cabin capable of presenting controlling/synchronizing all operations, starting from feeding of cold aggregates to the discharging of the hot mix to ensure proper mixing. It should have adequate water scrubbing mechanism to completely remove/control the dust coming out of the drier with proper provision of re-circulation system for the scrubber water.
 - c. Bitumen must be mixed with aggregate as soon as it is heated and dried and second time of lifting of the dried aggregate for proper batching should be avoided.
 - d. All roads/vehicular movement areas at site of hot mix plant should be pucca/stabilized with stone aggregate sand regular sprinkling of water been ensured so that no dust is generated with vehicular movement.
 - e. Hot mix plant must have proper stack heights for its scrubbed flue gases and bitumen heating system with proper platform and port holes as per the Punjab Pollution Control Board norms
 - f. Fine dust arrested by water scrubber and collected in their circulation water tank should be collected and fitted in a it to be covered with fresh earth. This exercise should be repeated as and when dust is removed from re-circulation tank.
 - g. The industry will maintain plantation along the periphery of the plant.
2. The industry shall operate the APCD properly & effectively and shall ensure that at all the times concentration of SPM in the emission to be discharged from the stack of the APCD shall conform to the emission standards of 150 mg/Nm³ laid down by the Board vide notification no. Admn/A-2/F.No.178/ 99/03 dated 26.04.1999.
3. The industry shall ensure that no nuisance in any form is created in the vicinity due to its operation and in case, any complaint regarding pollution being caused by my unit is received to the Board, then, and the Board shall be at liberty to revoke/cancel this consent along with immediate closure of the unit.
4. The industry shall comply with the conditions laid down by Town & Country Planning Department, Punjab.

All the other contents and conditions of consent will remain same as mentioned in original consent no. CTOA/Renewal/LDH1/2021/16573140 dated 08.09.2021 valid upto 07.03.2022 granted under Air (Prevention & Control of Pollution) Act, 1981.



17/01/2022

(Ravinder Bhatti)
Environmental Engineer

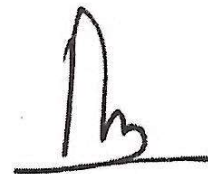
For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

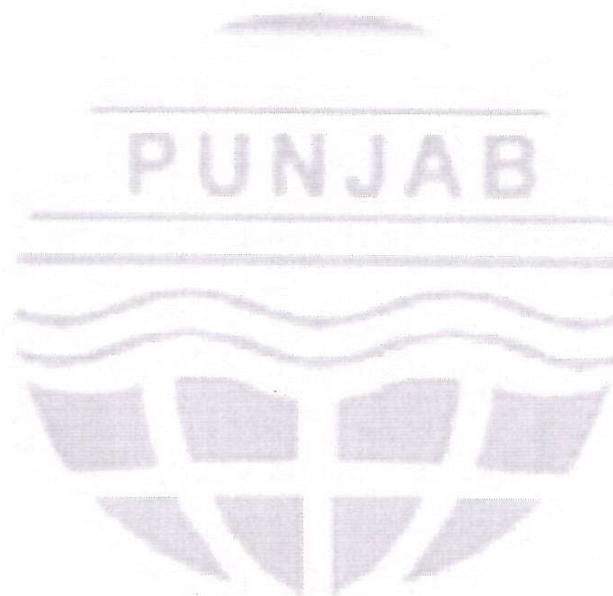
A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to collect samples of effluents/ emissions as per the norms prescribed for different types of industries



17/01/2022

(Ravinder Bhatti)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**



सत्यमेव जयते

भारतीय राष्ट्रीय 881 मार्ग प्राधिकरण Annexure R-4/4

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला

16, Prem Nagar, Ambala City-134003, Haryana

16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & piuambala@gmail.com



11039/NHAI/AMB/531

30 .05.2022

To

Executive Officer,
Municipal Council,
Mandi Gobindgarh

Sub:- Six laning of Panipat Jalandhar section of NH-1 from km 96.000 to km 387.100 in the State of Haryana and Punjab:- Reg.- Various issues along service road on NH-44 (GT Road) within the MC limit, Mandi Gobindgarh.

Ref:- Hon'ble M.L.A. Amloh letter no. 13/07/05 dt. 18.05.2022

Sir,

Your kind attention is invited towards unauthorized dumping zone made by MC, Mandi Gobindgarh at chainage 263+400 in the separator of NHAI ROW on the project highway of NH-44 which has been highlighted at various fronts for its removal.

2. However, no action has been taken by MC, Mandi Gobindgarh till date.
3. Recently, a joint inspection was carried out by Hon'ble M.L.A. Amloh and representative of this office and it was observed that the dumping zone is being created by MC, Mandi Gobindgarh at various locations in NHAI ROW and Hon'ble MLA has directed for removal of dumping zone of MC, Mandi Gobindgarh within the NHAI ROW at earliest.
4. It is pertinent to highlight here that dumping of waste on National Highway is detrimental to the public hygiene and is causing environmental issues.
5. It is therefore requested to look into the matter at your level and ensure removal of said dumping zone all along the highway on immediate basis.

Yours faithfully,

General Manager (Tech) &
Project Director

Copy to:-

- (i) Hon'ble MLA Amloh:- for information please.
- (ii) The Team Leader, M/s L.N. Malviya Infra Projects Pvt. Ltd., Ambala:- for necessary coordination with the concerned department.
- (iii) Sh. Pulkit Makan, Site Engineer, NHAI, PIU-Ambala:- for information and necessary coordination in the matter.



सत्यमेव जयते

भारतीय राष्ट्रीय 882 मार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला

16, Prem Nagar, Ambala City-134003, Haryana

16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & piuambala@gmail.com

Annexure R-4/5 (Colly)

45

भा रा रा प्रा
NHAI

सड़क ही नहीं राष्ट्र का निर्माण भी



BHARATMALA
ROAD TO PROSPERITY

11039/NHAI/AMB/1755

31 .08.2022

To,

Executive Officer,
Municipal Council,
Mandi Gobindgarh.

Sub:- Six laning of Panipat-Jalandhar section of NH-1 (New NH-44) from km 96.000 to km 387.100 in the State of Haryana and Punjab. **Reg.-** Removal of dumping zones in the separator of NHAI ROW from km 262 to km 265 within MC limit, Mandi Gobindgarh.

Ref.:- This office letter of even no. 531 dated 30.05.2022.

Sir,

This is in reference to this office letter dated 30.05.2022 through it has been requested to remove the Garbage dumping zones from km 262+000 to km 265+000 on project highway on immediate basis.

2. Subsequently, a meeting was held in the office of ADC, Fatehgarh Sahib wherein necessary directions were conveyed to MC, Mandi Gobindgarh for removal of dumping zones within the NHAI ROW.

3. However, it has been observed that even after lapse of considerable time the Garbage dumping zones from the subject section has not been removed till date.

4. In this regard, it is submitted that the O&M Contractor of subject project has taken up the routine maintenance work on the said locations which is getting hindered due to Garbage dumping zones established by MC, Mandi Gobindgarh.

5. It is therefore once again requested to ensure removal of said Garbage dumping zones all along the highway on immediate basis.

Yours faithfully,

General Manager (Tech.) &
Project Director

Copy to:-

(i) Additional Deputy Commissioner (UD), Fatehgarh Sahib.



सत्यमेव जयते

भारतीय राष्ट्रीय 883 मार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला

16, Prem Nagar, Ambala City-134003, Haryana

16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & piuambala@gmail.com



11039/NHAI/AMB/2012

28 .09.2022

To,

Municipal Commissioner,
Municipal Corporation,
Mandi Gobindgarh.

Sub: Six laning of Panipat-Jalandhar section of NH-1 from km 96.000 to km 387.100 in the State of Haryana and Punjab to be executed on BOT (Toll) on DBFOT Pattern under NHDP Phase V - Regarding removal of unauthorized vendors at Mandi Gobindgarh from Km. 264 to Km. 266 BHS.

Sir,

This is in reference to the meeting held on 15.09.2022 at DC Office under the Chairmanship of Deputy Commissioner, Fatehgarh Sahib regarding cleaning of National Highway and storm water drains wherein directions have been given to your good office by the worthy Deputy Commissioner, Fatehgarh Sahib to remove the unauthorized vendors from the project highway.

- It is therefore requested to remove the vendors from Km. 264 to Km. 266 BHS at the earliest in order to ease out the traffic congestion.
- An early action in the subject matter is highly solicited please.

Yours Faithfully,

General Manager (Tech.) &
Project Director
NHAI, PIU-Ambala

Copy to:

- Deputy Commissioner, Fatehgarh Sahib: For your kind information and necessary action please.
- The Team Leader, M/s L.N Malviya Infra Projects Ltd., Ambala: for your information and necessary action.



सड़के ही नहीं, राष्ट्र का निर्माण भी



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

884

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई-अम्बाला

#16, Prem Nagar, Ambala City -134003, Haryana

#16, प्रेमनगर, अम्बाला शहर- 134003, हरियाणा

दूरभाष / Phone:- 0171-2520361
ई-मेल / E-mail:- a47@nhai.org
&:- piuambala@gmail.com



भारतमाला
प्रगति के पथ पर अग्रसर

11039/NHAI/AMB/1800

14.09.2023

To,

**Additional Deputy Commissioner,
Fatehgarh Sahib.**

Sub: Six laning of Panipat-Jalandhar section of NH-1 from km 96.000 to km 387.100 in the State of Haryana and Punjab to be executed on BOT (Toll) on DBFOT Pattern under NHDP Phase V - Regarding removal of unauthorized vendors at Mandi Gobindgarh from Km. 264 to Km. 266 BHS.

Ref.:-

(i) This office letter no. 11039/NHAI/AMB/2012 dated 28.09.2022.

Ma'am,

This letter is in continuation to this office letter dated 28.09.2022 addressed to Municipal Commissioner, Municipal Corporation, Mandi Gobindgarh wherein directions from worthy Deputy Commissioner, Fatehgarh Sahib was conveyed to MC, Mandi Gobindgarh and further requested to remove the vendors from Km. 264 to Km. 266 both sides in order to ease out the traffic congestion.

2. In this regard, it is submitted that a meeting has also been conducted under the Chairmanship of ADC, Fatehgarh Sahib on 11.09.2023 wherein the matter has been discussed regarding non-removal of unauthorized vendors at Mandi Gobindgarh from Km. 264 to Km. 266 both sides.

3. In view of the above, it is requested to kindly intervene in the matter and direct the concerned Authorities/MC, Mandi Gobindgarh for removal of unauthorized vendors from Km. 264 to Km. 266 both sides at the earliest in order to prevent the air pollution and to ease out the traffic congestion.

4. An early action in the subject matter is highly solicited please.

Yours Faithfully,

Encl.: As above

[Signature]
for Project Director
NHAI, PIU-Ambala

Copy to:

- (i) Deputy Commissioner, Fatehgarh Sahib: For your kind information and necessary action please.
- (ii) Executive Officer, MC, Mandi Gobindgarh:- for information and necessary action please.
- (iii) The Team Leader, M/s L.N Malviya Infra Projects Ltd., Ambala: for your information please.



सत्यमेव जयते

भारतीय राष्ट्रीय 885 मार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला

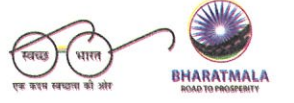
16, Prem Nagar, Ambala City-134003, Haryana

16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & piuambala@gmail.com



सड़क ही नहीं राष्ट्र का निर्माण भी



11186/NHAI/AMB/4426

20 .02.2024

To

The Executive Officer,
Municipal Council,
Mandi Gobindgarh.

Sub:- Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 on 19.01.2024.

Ref:-

- (i) Punjab Pollution Control Board Endst. No. 5016-19 dated 13.02.2024.
- (ii) This office letter no. 11039/NHAI/AMB/1800 dated 14.09.2023.
- (iii) This office letter no. 11039/NHAI/AMB/2012 dated 28.09.2022.
- (iv) This office letter no. 11039/NHAI/AMB/1755 dated 31.08.2022.
- (v) This office letter no. 11039/NHAI/AMB/531 dated 30.05.2022.

Sir,

This is in reference to Hon'ble Chairman, Punjab Pollution Control Board letter dated 13.02.2024 (ref. (i) above) vide which directions have been issued to this office to ensure air pollution and dust mitigation measures are taken for maintaining cleanliness of the project highway (NH-44) in Mandi Gobindgarh (Distt- Fatehgarh Sahib).

2. In this regard, it is submitted that this office has already undertaken cleaning of the project highway including removal of dust/waste materials from ROW of the project highway through its O&M Contractors to ensure that the pollution levels are below the standard norms/prescribed limits.

3. However, it is worth to mention here that the while cleaning works are taken up by this office on a regular basis as per the site requirements, there are some issues pertaining to cleanliness and regular maintenance requirements of the project highway which requires intervention from your end, which are as under:

- **Truck Parking Along the Service Road of Mandi Gobindgarh:** It has been observed that trucks are parked along the Service Road in the Industrial area, attributed to a shortage of parking spaces for these vehicles. This situation contributes to traffic congestion, pollution, and safety hazards. Thus, the removal of these trucks from NH land is deemed necessary. Furthermore, it is suggested that the Municipal Council should consider establishing additional parking facilities near the industrial area to alleviate this issue, or take any other appropriate action.
- **Removal of Unauthorized Vendors from the Service Road (Km. 264 to Km. 266; both sides):** It has been noted that unauthorized vendors selling building/construction materials occupy space along the Service Road, causing pollution from the dust of these materials and traffic congestion. The resolution of the air pollution issue could be significantly achieved by their removal.
- **Removal of Dumping Sites Created by MC, Mandi Gobindgarh:** Dumping sites have been recognized as potential sources of environmental problems. Cleaning efforts in

Contd.2/-

-2-

11186/NHAI/AMB/4426 dated 20.02.2024

the vicinity have been repeatedly made by this office to maintain sanitary conditions for the local populace and road users. Yet, action by your esteemed office has not been forthcoming. It is important to note that this office has not issued a NOC for the establishment of such dumping sites within the right-of-way (ROW) of NH land, and as such, their removal is advised to facilitate convenience for road users and public at large.

4. The above mentioned issues have also been highlighted at various district level meetings and also vide this office letters under reference (ii) to (v). However, no action has been taken.

5. Such actions are crucial not only for complying with the directives issued by the worthy Chairman, PPCB, but also for the welfare and safety of the public at large. It is important to note that the resolution of these matters falls outside the jurisdiction of NHAI and squarely within the responsibilities of your esteemed office.

6. In view of the above, it is kindly requested that the matter may be taken up on immediate basis and undertake removal of above mentioned nuisances from the NH land of the project highway to ensure that this office ensures round the clock compliance to the directives issued by the Chairman, PPCB.

7. This is for your kind information and necessary action please.

Yours Faithfully

Encls: As above


Project Director
NHAI, PIU-Ambala

Copy to:-

- (i) Deputy Commissioner, Fatehgarh Sahib.
- (ii) Regional Officer, RO-NHAI Chandigarh.
- (iii) Independent Engineer, M/s L.N. Malviya Infra Projects Pvt. Ltd., Ambala.
- (iv) The Authorized Signatory, M/s. Rajinder Infrastructure Private Limited (RIPL), Chandigarh.



सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई-अम्बाला

#16, Prem Nagar, Ambala City -134003, Haryana

#16, प्रेम नगर, अम्बाला शहर - 134003, हरियाणा

दूरभाष / Phone:- 0171-2520361; ई-मेल / E-mail:- amb@nhai.org & piuambala@gmail.com

11186/NHAI/AMB/4460

To

The Executive Officer,
Municipal Council,
Mandi Gobindgarh.

Sub:- Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 on 19.01.2024. **Reg: Disposal of Municipal solid waste over the separator within the Right of Way (ROW) of NH-44 by MC, Mandi Gobindgarh.**

Ref:

- This office letter no. 11186/NHAI/AMB/4426 dated 20.02.2024.
- Punjab Pollution Control Board Endst. No. 5016-19 dated 13.02.2024.
- This office letter no. 11039/NHAI/AMB/1755 dated 31.08.2022.
- This office letter no. 11039/NHAI/AMB/531 dated 30.05.2022.

Sir,

This is in continuation to this office letter under reference (i) vide which issue of existence of dumping sites created by MC, Mandi Gobindgarh at various locations along the separator of the project highway (NH-44) have been highlighted and removal of such dumping site from the ROW of NH-land among other issues has been requested by this office.

2. Despite highlighting the above mentioned on several fronts, no concrete action has been taken in this regard by your good office, thus not only adversely affecting the maintenance works of the project highway but also exposing the road commuters and local public to several health & environmental problems.

3. In the instant matter, it is regret to apprise that during regular patrolling of the project highway by the Route Patrolling Vehicle (RPV) of project highway, dumping of municipal solid waste by a vehicle apparently belonging to Municipal Council, Mandi Gobindgarh over the separator of NH-land has been observed (photo and video enclosed for ready reference). Such action by the concerned is unwarranted and requires immediate action by MC, Mandi Gobindgarh.

4. In view of above, it is once again requested to undertake removal of such dumping sites from NH-land and also undertake cleaning of the municipal solid wastes dumped by the vehicles of MC, Mandi Gobindgarh away from ROW of NH-44 in addition to points already requested vide letter dated 20.02.2024 (ref i above).

5. This is for your kind information and necessary action please.

Encls: As above

Yours Faithfully


Project Director
NHAI, PIU-Ambala

Copy to:-

- Deputy Commissioner, Fatehgarh Sahib: for kind information and necessary action please.
- Regional Officer, RO-NHAI Chandigarh: for kind information please.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



No. _____

REGISTERED

Dated: _____

To

1. The Project Director,
National Highway Authority,
16-Prem Nagar,
Ambala City.
2. The Executive Engineer
Construction Division, PWD B & R
Sirhind.
3. The Executive Engineer-II
PSIEC, Sector 17,
Chandigarh.
4. The Executive Officer,
Municipal Council,
Mandi Gobindgarh

ACC-II
16/01/24
P. Jindal

Subject: Show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas it is mandatory on the part of the authorities to obtain the 'Consent to Establish' (NOC) of the Board u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, before establishing the project proponent.

And whereas, it is also mandatory on the part of authorities to install proper and adequate pollution control devices so as to ensure that various pollutants in emissions being discharged / proposed to be discharged from the project proponent conform to the emission standards prescribed by the Board.

And whereas, nine cities of Punjab namely Dera Bassi, Naya Nangal, Patiala, Amritsar, Khanna, Ludhiana, Jalandhar, Dera Baba Nanak and Mandi Gobindgarh were declared non-attainment cities by Central Pollution Control Board (CPCB) on the basis of Ambient air data for the period of 2011-2015 for not meeting the annual average of 60 µg/m³ for PM₁₀. Directions were issued to the Board by CPCB to prepare action plans for the above stated non-attainment cities of Punjab. Action Plan of clean air Mandi Gobindgarh has also been prepared & notified by the Deptt. of Science, Technology & Environment. The one of the activities of the said action plan to get the Source Apportionment Study of the Mandi Gobindgarh studied from Institute of Repute to ascertain the source and quantification of the emissions being generated.

And whereas, Road dust and vehicular pollution are one of the major contributors to air pollution as per the Action Plan of Clean Air Mandi Gobindgarh. National Highway Authority of India, PWD (B&R), PSIEC and MC, Mandi Gobindgarh are among the key stake holder departments, who are to ensure that there are pothole free roads for free flow of traffic and it shall undertake black topping of respective roads from time to time.

And whereas, Punjab Pollution Control Board has engaged the Indian Institute of Technology (IIT) in Delhi to conduct Source Apportionment Study of Mandi Gobindgarh. The study focuses on determining the sources of pollution of Mandi Gobindgarh. And accordingly, IIT Delhi has prepared a draft report Source Apportionment Study.

And whereas, as per the Source Apportionment Study report of IIT Delhi, the Source contribution of PM 2.5 and PM 10 in the ambient air quality of Mandi Gobindgarh is tabulated here in below:

Sr. No.	Sector	PM _{2.5} Percentage	PM ₁₀ Percentage
1	Domestic	2	1
2	Road Dust	34	57
3	MSW	8	4
4	Vehicle	31	13
5	Food Joints	0	0

ਵਾਤਾਵਰਨ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcb2002@gmail.com, Web: www.ppcb.gov.in

6	Crematoria	2	1
7	Industries	23	24

The major contribution to ambient air quality is the road dust and vehicles, which according to the SA study contributes 34-57% and 13-31% respectively.

And whereas, during the visit of the Mandi Gobindgarh on 12/12/2023 by the officers of the Board, it was observed that:

1. The roads in Mandi Gobindgarh are in a state of severe disrepair and deterioration, particularly the major thoroughfares. These include a 7 km section of National Highway from Focal Point to Kumbh, managed by PSIEC, a 4 km stretch of Kumbh Road leading to Amlah Road under PWD's care, the 3 km RG Mill Road from Railway Road to National Highway maintained by MC Mandi Gobindgarh and the service lanes along National Highway, overseen by NHAI. Additionally, several other roads in the area are also in critical condition and urgently require repair or reconstruction.
2. The substandard condition of roads in Mandi Gobindgarh has resulted in substantial road dust emissions.
3. The frequent movement and parking of heavy vehicles along National Highway-44 and Amlah Road are significant contributors to air pollution in the surrounding areas.
4. Major roads are experiencing severe vehicle congestion, primarily caused by the irregular traffic flow of commercial vehicles, including heavy and light commercial vehicles (HCVs and LCVs).
5. No sprinkling of treated wastewater of STP Mandi Gobindgarh was observed.
6. There is lack of designated parking spaces for heavy vehicles. This shortfall leads to traffic management issues and difficulty in controlling vehicle loads. The absence of these facilities contributes to road congestion and deterioration.

And whereas, despite the action plan implemented four years ago, the responsible departments, including NHAI, PWD (B&R), PSIEC and MC Mandi Gobindgarh have not adequately maintained road conditions, adversely affecting the area's air quality. This negligence is evident in the deteriorating road conditions in Mandi Gobindgarh.

And whereas, show cause notice for violations of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the Authorities vide no. 333-34 dated 02/02/2022 with an opportunity of personal hearing before the Chairman of the Board on 18/02/2022. But, the hearing fixed on 18/02/2022 could not be held due to administrative reasons and the authorities were informed by the Regional Office, Fatehgarh Sahib accordingly. The matter was considered and decided to give another opportunity of hearing on 05/04/2022.

And whereas, after hearing the officers of the Board and representatives of NHAI, the Chairman of the Board decided that the NHAI shall submit written reply as assured during the hearing. In case of failure on part of NHAI, the matter will be brought to the notice of Ministry of Surface Transport / NGT for intervention in the matter. However, NHAI has failed to control the dust emissions from the National Highway, till date.

And whereas, the authorities are found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Act and air pollution was being caused in the area.

And whereas, it has now been proposed to initiate action against the authorities and National Authority of India under the provisions of the Air (Prevention & Control of Pollution) Act, 1981, due to aforesaid reasons, after affording an opportunity of show cause.

As such, you are, hereby, afforded an opportunity to show cause in person before the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 27/12/2023 at 11.00 AM to explain, as to why the proposed action under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 should not be taken, failing which it will be presumed that authorities have nothing to say and the Board shall go ahead to take the proposed action under the said Act without giving any further notice/opportunity.

Endst. No. 4696

Dated 12/12/24

27
Environmental Engineer(ZP-2)
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. It is requested to inform the authorities concerned regarding date & time of hearing, get the letter delivered to the authorities through special messenger and the receipt of the same be sent to this office before to date of hearing.

27/12/24
Environmental Engineer(ZP-2)
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
VATAVARAN BHAWAN, NABHA ROAD, PATIALA
E-mail : ppcb2002@ymail.com, Web: www.ppcb.gov.in



भारतीय राष्ट्रीय 890 गार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई-अम्बाला

#16, Prem Nagar, Ambala City -134003, Haryana

#16, प्रेम नगर, अम्बाला शहर - 134003, हरियाणा

दूरभाष / Phone:- 0171-2520361; ई-मेल / E-mail:- amb@nhai.org & piuambala@gmail.com

11176/NHAI/AMB/3908



17 .01.2024

To

The Chairman,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala, Punjab.

Sub:- Response to Show Cause Notice for Violations of the Air (Prevention & Control of Pollution) Act 1981 regarding Service Road section of Mandi Gobindgarh NH-44.

Ref:- Punjab Pollution Control Board Endst No. 4696 dated 12.01.2024

Sir,

Acknowledgment is hereby made of the notice from your esteemed board, referenced above, concerning issues related to air pollution and dust emission on the service road section of NH-44 falling in Mandi Gobindgarh.

2. In this regard, the following points are respectfully submitted for the esteemed board's consideration:-

- It is assured that the road repair and maintenance work on the NH-44, particularly in Mandi Gobindgarh, has been executed latest technology and machines as per paid down specification of IRC and MORTH. Third party testing from Govt. Institute has also been conducted to maintain the quality aspects. The bituminous work, including DBM and BC, aligns with the IRC and MORTH specification. Emergent issues such as potholes, often resulting from sewage water outflow, are promptly addressed, despite it being within the jurisdiction of the MC Mandi Gobindgarh. Copy of photographs depicting the condition of service road is attached herewith for reference please.
- **Dust Mitigation:-** A dedicated, full-time dust vacuum sweeping machine is deployed along NH-44 for regular road cleaning, ensuring minimal dust emission (copy of photographs attached for reference please).
- **Environmental Initiatives:-** Green Cover Enhancement- Significant plantation drives have been undertaken, with the planting of over 60000 nos. plants on the Panipat-Khanna section of NH-44, including 2500 nos. plants in Mandi Gobindgarh and more than 10000 nos. in District Fatehgarh Sahib District.
- **Parking and Industrial Area Management:-** The issue of truck parking, predominantly in the industrial area adjacent to the service road, falls under the jurisdiction of the local bodies of State Govt. The scope of NHAI does not extend to managing this aspect. Various correspondences in the matter to concerned authorities are attached herewith for ready reference please.
- Further, w.r.t show cause notice dated 18.04.2022, a comprehensive response was submitted by NHAI on 02.05.2022, which included actions taken in adherence to the standards set by Pollution Control Authorities/Environmental regulations. A hearing on this matter was held by the respected board on 28.04.2022, during which relevant submissions were presented.

Contd. 2/-

Handwritten signature

11176/NHAI/AMB/3908

dated 17.01.2024

• Infrastructure Developments:-

- i. Further to mitigate the traffic congestion issues in Mandi Gobindgarh, NHAI has recently completed the 3 span (90 m) flyover at Ambe Majra and Ajnali Chowk for smooth maneuvering and safe cross movement of traffic and public at large.
- ii. **Installation of Paver Blocks:-** Permission was granted to MC Mandi Gobindgarh for the installation of paver blocks (letter dated 01.01.2021). Further actions are awaited from their end.
- iii. **Project Highway Upgrades:-** Post the termination of the Concession agreement with erstwhile Concessionaire M/s Soma Isolux, the initiation of the DPR for enhancing corridor efficiency has been undertaken. This includes landscaping with paver blocks and upgrading the drainage system in the entire Mandi Gobindgarh region of NH-44, with work already underway.

3. **Commitment to Pollution Control:-** Adherence to the guidelines set forth by the Pollution Control Regulatory Body is of utmost importance. Instructions have been reiterated to the concerned Operation and Maintenance Agency and the Independent Engineer of the Project Highway to strictly comply with these regulations.

4. In light of the submissions and proactive approach towards environmental conservation and pollution control, a reconsideration of the notice served is respectfully requested please.

Encls: As above

Yours Faithfully



Project Director
NHAI, PIU-Ambala

Copy to:-

- (i) Regional Officer, RO-NHAI Chandigarh.
- (ii) Independent Engineer, M/s L.N. Malviya Infra Projects Pvt. Ltd., Ambala.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



9145
19.2.24
Proceedings Chairman--2024

No. 5016-19

REGISTERED

Dated: 13.2.24

To

1. The Project Director,
National Highway Authority,
16-Prem Nagar,
Ambala City.
2. The Executive Engineer
Construction Division, PWD B& R
Sirhind.
3. The Executive Engineer-II
PSIEC, Sector 17,
Chandigarh.
4. The Executive Officer,
Municipal Council,
Mandi Gobindgarh

Handwritten signature

Subject: Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to The Project Director, National Highway Authority, 16-Prem Nagar, Ambala City, The Executive Engineer Construction Division, PWD B&R Sirhind, The Executive Engineer-II, PSIEC, Sector 17, Chandigarh and The Executive Officer, Municipal Council, Mandi Gobindgarh on 19/01/2024.

The following were present:

From the Board:

- Er. Lavneet Kumar Dubey, SEE, ZO-II, Patiala
Er. Amit Kumar, EE, ZO-II, Patiala
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

From the NHAI :

- Sh. Bhavnesh Kumar, Manager Technical
Sh. Chirag Mittal, Manager Technical

From the MC :

- Er. Gurpreet Singh, Executive Engineer

The officers of the Board brought out that the Nine cities of Punjab namely Dera Bassi, Naya Nangal, Patiala, Amritsar, Khanna, Ludhiana, Jalandhar, Dera Baba Nanak and Mandi Gobindgarh were declared non-attainment cities by Central Pollution Control Board (CPCB) on the basis of Ambient air data for the period of 2011-2015 for not meeting the annual average of 60 µg/m³ for PM₁₀. Directions were issued to the Board by CPCB to prepare action plans for the above stated non-attainment cities of Punjab. Action Plan of clean air Mandi Gobindgarh has also been prepared & notified by the Deptt. of Science, Technology & Environment. The one of the activities of the said action plan to get the Source Apportionment Study of the Mandi Gobindgarh studied from Institute of Repute to ascertain the source and quantification of the emissions being generated.

Road dust and vehicular pollution are one of the major contributors to air pollution as per the Action Plan of Clean Air Mandi Gobindgarh. National Highway Authority of India, PWD (B&R), PSIEC and MC, Mandi Gobindgarh are among the key stake holder departments, who are to ensure that there are pothole free roads for free flow of traffic and it shall undertake black topping of respective roads from time to time.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in

Punjab Pollution Control Board has engaged the Indian Institute of Technology (IIT) in Delhi to conduct Source Apportionment Study of Mandi Gobindgarh. The study focuses on determining the sources of pollution of Mandi Gobindgarh. And accordingly, IIT Delhi has prepared a draft report Source Apportionment Study.

As per the Source Apportionment Study report of IIT Delhi, the Source contribution of PM 2.5 and PM 10 in the ambient air quality of Mandi Gobindgarh is tabulated here in below:

Sr. No.	Sector	PM _{2.5} Percentage	PM ₁₀ Percentage
1	Domestic	2	1
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4	Vehicle	31	13
5	Food Joints	0	0
6	Crematoria	2	1
7	Industries	23	24

The major contribution to ambient air quality is the road dust and vehicles, which according to the SA study contributes 34-57% and 13-31% respectively.

During the visit of the Mandi Gobindgarh on 12/12/2023 by the officers of the Board, it was observed that:

1. The roads in Mandi Gobindgarh are in a state of severe disrepair and deterioration, particularly the major thoroughfares. These include a 7 km section of National Highway from Focal Point to Kumbh, managed by PSIEC, a 4 km stretch of Kumbh Road leading to Amloh Road under PWD's care, the 3 km RG Mill Road from Railway Road to National Highway maintained by MC Mandi Gobindgarh and the service lanes along National Highway, overseen by NHAI. Additionally, several other roads in the area are also in critical condition and urgently require repair or reconstruction.
2. The substandard condition of roads in Mandi Gobindgarh has resulted in substantial road dust emissions.
3. The frequent movement and parking of heavy vehicles along National Highway-44 and Amloh Road are significant contributors to air pollution in the surrounding areas.
4. Major roads are experiencing severe vehicle congestion, primarily caused by the irregular traffic flow of commercial vehicles, including heavy and light commercial vehicles (HCVs and LCVs).
5. No sprinkling of treated wastewater of STP Mandi Gobindgarh was observed.
6. There is lack of designated parking spaces for heavy vehicles. This shortfall leads to traffic management issues and difficulty in controlling vehicle loads. The absence of these facilities contributes to road congestion and deterioration.

Despite the action plan implemented four years ago, the responsible departments, including NHAI, PWD (B&R), PSIEC and MC Mandi Gobindgarh have not adequately maintained road conditions, adversely affecting the area's air quality. This negligence is evident in the deteriorating road conditions in Mandi Gobindgarh.

Show cause notice for violations of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 was issued to the Authorities vide no. 333-34 dated 02/02/2022 with an opportunity of personal hearing before the Chairman of the Board on 18/02/2022. But, the hearing fixed on 18/02/2022 could not be held due to administrative reasons and the authorities were informed by the Regional Office, Fatehgarh Sahib accordingly. The matter was considered and decided to give another opportunity of hearing on 05/04/2022.

After hearing the officers of the Board and representatives of NHAI, the Chairman of the Board decided that the NHAI shall submit written reply as assured during the hearing. In case of failure on part of NHAI, the matter will be brought to the notice of Ministry of Surface Transport / NGT for intervention in the matter. However, NHAI has failed to control the dust emissions from the National Highway, till date.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in

The authorities were found violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the said Act and air pollution was being caused in the area.


Accordingly, show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 have been issued to the Authorities with an opportunity of personal hearing before the Chairman of the Board on 19/01/2024.

The representatives the authorities attended the hearing and submitted their respective replies, which were taken on record. The matter was discussed and deliberated in detail.

After hearing the officers of the Board & considering the facts submitted the representatives of the authorities and after detailed deliberation, the Chairman of the Board decided as under:

1. NHA shall comply with the C&D waste rules in true letter & spirit and shall shift the entire waste stored along the National Highway, passing through Mandi Gobindgarh and Khanna to the designated site, within 15 days and submit the report at Regional Office, Fatehgarh Sahib.
2. NHA shall remove the loose earth from the both sides of National Highway, passing through Mandi Gobindgarh & Khanna within 15 days and shall use sprinkling of treated wastewater atleast two times per day to suppress the dust emissions.
3. NHA shall plant suitable varieties of plants along the both sides of the National Highway within three months and shall pursue the matter with the District Administration to stop the illegal parking of vehicles along the National Highway. NHA shall also pursue the matter of over loaded vehicles with the District Administration.
4. NHA shall ensure that there is no littering of any type of solid waste along the National Highway and shall direct the food courts especially near the toll plazas to provide appropriate bins for storing their waste and dispose off the same in environmentally sound manner.
5. NHA and Municipal Council, Mandi Gobindgarh shall carryout the repair work/ black topping/ removal of pot holes, where ever required within one month.
6. Municipal Council, Mandi Gobindgarh shall carryout sprinkling of treated wastewater from STP of capacity 25 MLD atleast twice a day to suppress the dust emissions from the roads in its jurisdiction and shall maintain the logbook.
7. Municipal Council, Mandi Gobindgarh shall provide GPS system over its tankers used/ to be used to spray treated wastewater and shall share the link with the Environmental Engineer, Regional Office, Fatehgarh Sahib, so as to monitor the movement of the same.
8. Environmental Engineer, Regional Office, Fatehgarh Sahib shall check the log books maintained by the tankers used for sprinkling of wastewater treated in Mandi Gobindgarh STP of capacity 25 MLD over the roads and shall submit its report within 15 days.
9. Environmental Engineer, Regional Office, Fatehgarh Sahib and MC, Mandi Gobindgarh shall conduct a survey of the roads of Mandi Gobindgarh regarding maintance of the roads and shall submit the report along with recommendations within one month.
10. Municipal Council, Mandi Gobindgarh shall ensure that there is no littering & burning of any type of solid waste in its jurisdiction.
11. The Executive Engineer Construction Division, PWD B&R Sirhind and Executive Engineer-II, PSIEC, Sector 17, Chandigarh be given another opportunity of personal hearing before the Chairman of the Board shall be given.

You are requested to ensure the compliance of hearing decisions, within stipulated period and submit report at Regional Office.


Environmental Engineer (ZP-II)
For & on behalf of Chairman

Endst. No. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action. He is requested to ensure the compliance of decisions of the hearing and submit report at the earliest.


Environmental Engineer (ZP-II)
For & on behalf of Chairman

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : ppcbzop2@ymail.com, Web: www.ppcb.gov.in



सत्यमेव जयते

भारतीय राष्ट्रीय 895 मार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई, अम्बाला

16, Prem Nagar, Ambala City-134003, Haryana

16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:-0171-2520361 ; ई-मेल / Email :-amb@nhai.org & piuambala@gmail.com

Annexure R-4/9

58



सड़क ही नहीं राष्ट्र का निर्माण भी



11186/NHAI/AMB/4582

29.02.2024

To

The Environmental Engineer,
Regional Office, Punjab Pollution Control Board,
Fatehgarh Sahib.

Sub:- Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 on 19.01.2024.

Ref:

- Punjab Pollution Control Board letter no. 5016-19 dated 13.02.2024 received in this office on 19.02.2024.
- This office letter no. 11176/NHAI/AMB/3908 dated 17.01.2024.
- Punjab Pollution Control Board Endst no. 4696 dated 12.01.2024.

Sir,

This is in reference to Punjab Pollution Control Board letter under reference (i) vide which directions have been issued to this office to undertake improvement with respect to certain works concerning air pollution and other environmental issues along the Project Highway (NH-44) in Mandi Gobindgarh.

2. In this regard, it is submitted that in continuation to detailed submission of the observations raised vide letter under reference (iii) which have already been submitted by this office vide letter under reference (ii), pointwise compliance of the directions given vide worthy Board vide letter dated 13.02.2024 (ref. i) are submitted as under:

S. No.	Direction issued by PPCB	Reply of PIU-Ambala, NHAI
1.	NHAI shall comply with the C&D waste rules in true letter & spirit and shall shift the entire waste stored along the National Highway, passing through Mandi Gobindgarh and Khanna to the designated site, within 15 days and submit the report at Regional Office, Fatehgarh Sahib	<ul style="list-style-type: none"> Construction and Demolition (C&D) wastes whenever generated at site during construction/maintenance works are removed expeditiously by the Contractors to a suitable location away from the NH-land. Moreover, Contractors have also been directed to strictly ensure compliance of the norms of Pollution Control Board and the applicable law(s) & take appropriate dust mitigation measures at site to curb air pollution problems.
2.	NHAI shall remove the loose earth from both the sides of National Highway, passing through Mandi Gobindgarh & Khanna within 15 days and shall use sprinkling of treated wastewater atleast two times per day to suppress the dust emissions.	<ul style="list-style-type: none"> Operation and Maintenance Contractor deployed by NHAI are directed to remove the dust (loose earth) from NH-44 ROW. Moreover, a dedicated team along with a vacuum sweeping machine along NH-44 for regular road cleaning works to ensure dust emissions are mitigated especially in Mandi Gobindgarh to Khanna section of the project highway (Photographs attached). Sprinkling of water through tankers has also been done.

Contd.2/-

Signature

11186/NHAI/AMB/4582

dated 29.02.2024

3.	NHAI shall plant suitable varieties of plants along the both sides of the National Highway within three months and shall pursue the matter with the District Administration to stop the illegal parking of vehicles along the National Highway. NHAI shall also pursue the matter of over loaded vehicles with the District Administration.	<ul style="list-style-type: none"> • Significant plantation drives have been undertaken along the Project highway which also includes planting around 2500 nos. plants in MandiGobindgarh and more than 10000 nos. in District Fatehgarh Sahib in median of the project highway. • The Contractor have also been directed for casualty replacement of plants as and when observed. • With regard to illegal parking of vehicles, worthy Chairman, PPCB would appreciate the fact that this office has already taken up the matter with MC, MandiGobindgarh on several occasions (copy enclosed). Action is yet to be taken from their end.
4.	NHAI shall ensure that there is no littering of any type of solid waste along the National Highway and shall direct the food courts especially near the toll plazas to provide appropriate bins for storing their waste and dispose off the same in environmentally sound manner.	<ul style="list-style-type: none"> • No littering activities are carried out over NH-land by NHAI. The same is dumped by the local miscreants and unauthorized vendors over NH-land. • The matter has also been taken up with MC, Mandi Gobindgarh (copy enclosed). Action is yet to be taken from their end. • De-littering works are carried out by the Operation and Maintenance Contractor by using dedicated tractor-trolleys to ensure removal of solid waste from the highway. • Further, it is to intimate that directing the food courts to provide dust bins and not to throw wastes near the highway is not under the purview of this office. In this regard, MC, MandiGobindgarh may be directed to issue challans against such miscreants. • In addition to above, it is worth mentioning here that this office has taken up the matter of removal of dumping sites created by MC, MandiGobindgarh along the separator of the project highway. It is to submit here that despite putting best efforts in cleaning activities by this office, such action defeats the intended purpose of cleaning works. In this regard, MC MandiGobindgarh may be directed to ensure prompt removal of dumping sites so that pollution problems are mitigated to a large extent.
5.	NHAI and Municipal Council, MandiGobindgarh shall carryout the repair work/ black topping/ removal of pot holes, where ever required within one month.	<ul style="list-style-type: none"> • In recent past, this office has undertaken BC overlay works to ensure smooth riding quality for the safety of road users. The same stands completed. • Moreover, rectification of potholes is a regular process and is rectified by the O&M Contractor as and when observed.

3. It is further submitted that Authority has appointed Independent Engineer M/s L.N Malviya Infra Projects Ltd. for monitoring the construction work of the Project in regular monitoring the measures taken by the construction agency and has been instructed to monitor the same more vigilantly so that construction work is exerted strictly following the instruction of Pollution Control Authorities.

Contd.3/-



11186/NHAI/AMB/4582

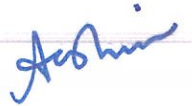
dated 29.02.2024

4. Moreover, it is submitted that NHAI has been proactively involved in cleaning/maintaining of the project highway in an environmental friendly manner. However, there are certain issues which do not fall under the ambit of NHAI as mentioned above which needs to be dealt through overall co-ordination by local bodies (MC, Mandi Gobindgarh and other concerned authorities) so that pollution problems are resolved comprehensively.

5. In light of the above submissions, it is humbly requested to consider compliance efforts favorably. NHAI remains committed to following the guidelines set forth by the worthy Board and Pollution Control Regulatory Authority and have issued further instructions to concerned Contractors to strictly adhere to these standards.

Yours Faithfully,

Encl: (i) As above
(ii) Annexure-A (8 pages)



Project Director,
NHAI, PIU-Ambala

Copy to:

- i. Deputy Commissioner, Fatehgarh Sahib.
- ii. Regional Officer, RO-Chandigarh, NHAI.



सत्यमेव जयते

898

Annexure R-4/10 (Colly)

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई-अम्बाला

#16, Prem Nagar, Ambala City -134003, Haryana

#16, प्रेम नगर, अम्बाला शहर-134003, हरियाणा

दूरभाष / Phone:- 0171-2520361; ई-मेल / E-mail:- amb@nhai.org & piuambala@gmail.com



सड़के ही नहीं राष्ट्र का निर्माण भी



BHARATMALA
ROAD TO PROSPERITY

11186/NHAI/AMB/4542

29.02.2024

To

The Executive Officer,
Municipal Council,
Mandi Gobindgarh.

Sub:- Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 on 19.01.2024;- **Reg.- Disposal of Municipal solid waste over the separator within the Right of Way (ROW) of NH-44 by MC, MandiGobindgarh.**

- Ref:-**
- This office letter no. 11186/NHAI/AMB/4460 dated 22.02.2024.
 - This office letter no. 11186/NHAI/AMB/4426 dated 20.02.2024.
 - Punjab Pollution Control Board Endst. No. 5016-19 dated 13.02.2024.
 - This office letter no. 11039/NHAI/AMB/1755 dated 31.08.2022.
 - This office letter no. 11039/NHAI/AMB/531 dated 30.05.2022.

Sir,

This is in continuation to this office letter under reference (i) vide which issue of existence of dumping sites created by MC, Mandi Gobindgarh at various locations along the separator of the project highway (NH-44) have been highlighted and removal of such dumping sites from the ROW of NH-land along with cleaning of municipal solid wastes dumped by the vehicle of MC, Mandi Gobindgarh has been requested by this office.

2. In this regard, it is to intimate that despite highlighting the above mentioned issue vide this office letter under reference (i) and also on several occasions, action is yet to be taken in this regard by your good office. On the contrary, dumping of solid waste over the separator of NH-land (photo attached) by a vehicle belonging to Municipal Council, Mandi Gobindgarh has again been observed by Route Patrolling Vehicle while patrolling along the highway. Such action from a government organization is unwarranted and against the norms of environmental protection and public safety in large.

3. Accordingly, we urge you to take immediate necessary action to remove the dumping sites from NH-land and undertake cleaning of municipal solid waste dumped by the vehicle of your good office. It is also requested to refrain from dumping any more waste over NH land in addition to points already requested vide letter under reference (ii) above.

4. This is for your kind information and necessary action please.

Yours faithfully,

Encls: As above

for 
Project Director
NHAI, PIU-Ambala

Copy to:-

- Deputy Commissioner, Fatehgarh Sahib: for kind information and necessary action please.
- Regional Officer, RO-NHAI Chandigarh: for kind information please.
- Environmental Engineer, Regional Office, PPCB, Fatehgarh Sahib: for kind information please.

Ankit



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई-अम्बाला

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सत्यमेव जयते



सड़क ही नहीं राष्ट्र का निर्माण थी



BHARATMALA
ROAD TO PROSPERITY

11186/NHAI/AMB/2461

01.10.2024

To

The Executive Officer,
Municipal Council,
MandiGobindgarh.

Sub: - Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 on 19.01.2024.

Ref: -

- (i) This office letter no. 11186/NHAI/AMB/4542 dated 29.02.2024.
- (ii) This office letter no. 11186/NHAI/AMB/4460 dated 22.02.2024.
- (iii) This office letter no. 11186/NHAI/AMB/4426 dated 20.02.2024.
- (iv) Punjab Pollution Control Board Endst. No. 5016-19 dated 13.02.2024.
- (v) This office letter no. 11039/NHAI/AMB/1800 dated 14.09.2023.
- (vi) This office letter no. 11039/NHAI/AMB/2012 dated 28.09.2022.
- (vii) This office letter no. 11039/NHAI/AMB/1755 dated 31.08.2022.
- (viii) This office letter no. 11039/NHAI/AMB/531 dated 30.05.2022.

Sir,

This letter is in continuation to various communications being held with your good office wherein it has been intimated that Hon'ble Chairman, Punjab Pollution Control Board has issued directions to ensure air pollution and dust mitigation measures are taken for maintaining cleanliness of the project highway (NH-44) in MandiGobindgarh (Distt- Fatehgarh Sahib).

2. Further, various matters pertaining to ROW of NH-44 as mentioned in subsequent paras has also been taken up with your good office with a request to undertake action on such issues, which are as under:

- **Truck Parking Along the Service Road of Mandi Gobindgarh:** The issue has been persisting since long time due to shortage of parking space for these vehicles. Due to parking of trucks along Service Road, there arises problem of traffic congestion, pollution & safety hazards.
- **Removal of Unauthorized Vendors from the Service Road (Km. 264 to Km. 266; both sides):** It has been observed that unauthorized vendors selling building/construction materials occupy space along the Service Road, thereby causing pollution from the dust of these materials and traffic congestion. The matter has also been deliberated with your good office; however, action is yet to be taken in this regard.
- **Removal of Dumping Sites Created by MC, Mandi Gobindgarh:** In this regard, your kind attention is drawn towards this office letter dated 29.02.2024 & 22.02.2024 (refer (i) & (ii) above) wherein the photographs and videos of dumping garbage by a vehicle belonging to Municipal Council, Mandi Gobindgarh within ROW of NH land has been shared & requested to remove the dumping sites from NH land & undertake cleaning of Municipal solid waste dumped by the vehicle of your good office. However, no action has been taken in this regard. It is regret to mention here that such activity from Municipal Council, Mandi Gobindgarh is still continuing which is against the norms of environmental protection & public safety in large.



सत्यमेव जयते

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
NATIONAL HIGHWAYS AUTHORITY OF INDIA

(Ministry of Road Transport and Highways, Govt. of India)

Project Implementation Unit-Ambala / परियोजना कार्यान्वयन इकाई-अम्बाला

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सड़क ही नहीं राष्ट्र का निर्माण है

BHARATMALA
ROAD TO PROSPERITY

3. The above-mentioned issues have also been highlighted at various district level meetings and also vide this office letters under reference (ii) to (v). However, no action has been taken.
4. Such actions are crucial not only for complying with the directives issued by worthy PPCB, but also for the welfare and safety of the public at large. It is important to note that the resolution of these matters falls outside the jurisdiction of NHAI and within the responsibilities of your good office and require immediate attention.
5. In view of the above, it is kindly requested that the matter may be taken up on immediate basis and undertake removal of above-mentioned nuisances from the NH land of the project highway to ensure that this office ensures round the clock compliance to the directives issued by worthy, PPCB.
6. This is for your kind information and necessary action please.

Encls: As above

Yours Faithfully

Project Director
NHAI, PIU-Ambala

Copy to: -

(i) Deputy Commissioner, Fatehgarh Sahib.

Rajesh Kumar

From: Rajesh Kumar
Sent: Friday, October 18, 2024 11:45 AM
To: judicial-ngt@gov.in
Cc: kapilaik@yahoo.co.in; cs@punjab.gov.in; msppcb@gmail.com; irmind@gmail.com; vinodvashisht415@gmail.com; dc.fth@punjabmail.gov.in; Project Implementation Unit NHA; PIU Ambala; Madhu Sweta; Yash Kapoor
Subject: RE: In the matter of Original Application no. 295/2023 titled as Dimpal Kumar vs State of Punjab & Ors. before Hon'ble National Green Tribunal, New Delhi

Dear Sir,

Please find attached the Reply on behalf of the Respondent No.4/NHAI, being filed in the subject matter.

Copy of the same can be accessed from the Dropbox link given below-

<https://www.dropbox.com/scl/fi/26i5tzghp84wn1gv1llgc/NGT-Reply.pdf?rlkey=ku1ciz5u1hbc21ndhelc03sg5&dl=0>

Best Regards,

Rajesh | Executive Assistant



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